BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF

ORIGINAL APPLICATION NO. 125/2023

NEWS REPORT PUBLISHED IN THE TIMES OF INDIA DATED 31.08.2023 TITLED "5 DIE IN TOAXIC GAS LEAK AT MP FACTORY .....**PETITIONER**

//VERSUS//

MP STATE POLLUTION CONTROL BOARDS & ORS .....**RESPONDENTS**

INDEX

Sr. No.	Particulars	Annexure	Pg Nos.
1	Objections to the Joint Committee Report on behalf of Respondent No. 6,7 and 8		2-24
2	Affidavit in support of Objections		25
3	List of Documents		26-28

PLACE :: BHOPAL
DATE :: 28.07.2024

ROHIT SHARMA
COUNSEL FOR RESP. 6, 7 & 8

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF
ORIGINAL APPLICATION NO. 125/2023

NEWS REPORT PUBLISHED IN THE TIMES OF INDIA DATED 31.08.2023 TITLED " 5 DIE IN TOAXIC GAS LEAK AT MP FACTORY ……**PETITIONER**

//VERSUS//

MP STATE POLLUTION CONTROL BOARDS & ORS ……**RESPONDENTS**

OBJECTIONS TO THE JOINT COMMITTEE REPORT ON BEHALF OF RESPONDENT NO. 6, 7 AND 8 – SAKSHI FOOD PRODUCTS

It is most humbly submitted on behalf of the Respondent No. 6, 7 and 8 as under:

1. That the committee observes in its report in para no. A point 2 that the tragic accident happened within the premises of the said industry on 30.08.2023 resulting in death of 5 workers and there was a festive holiday in the factory due to Rakhi on the date of accident so production activities were completely closed as reported. It is pertinent to point out here that the committee members did not disclose the fact that the notice of closure of the factory was already issued by the factory management on 29.08.2023 and same was also affixed outside the guard room. Photographs of Closure Notice affixed is marked and annexed herewith as **ANNEXURE R/1**.

2. That the committee members also states that due to some maintenance in the cleaning work at the boiler section and papaya storage shed, 8 workers were present during the incident and the shed was locked for past 16 hours before the workers entered inside the tank for cleaning. Now in this regard, it is noteworthy to clarify that at the time of incident, six workers and one guard was present in the factory. In the morning about 6:45 AM, 2 workers namely Rajesh and Giriraj along with a boiler supervisor namely Dinesh Rajput came to the factory and out of the three, the boiler Supervisor i.e. Dinesh Rajput left at around 9:45 AM. Moreover, at around 8:45 AM, the gardener came to the Factory Premises and after carrying out the gardening work left at around 9:45 AM. After this at around 10:00 AM, 4 other workers namely Ramavtar, Veersingh, Yogesh and Ramnaresh entered the Factory premises and came for the purpose of cleaning the papaya tank and at this juncture it is highly noteworthy to point out that these 6 workers entering the premise of the Factory was not known to the owners nor were they expecting them to enter the premise on the date of holiday. Copy of the attendance register demonstrating the exact time of the entry of the workers and other people in the Factory on the date of the incident is marked and annexed herewith in **ANNEXURE R/2.**

3. That the Joint committee report further submits that papaya storage shed was in locked condition for almost 16 hours before the workers entered inside

it for the purpose of cleaning the tank. In this regard it is pertinent to point out that this was a normal course of working of the Factory in question and no such accident whatsoever had taken place in past in this factory and hence, focusing on the fact that the factory was closed for 16hrs does not demonstrate anything specific against the functioning or working of the Factory and subsequently causing any death because of the poisonous gases coming out of the storage tank.

4. That at para 4 Point A of the Joint Committee Report they say that the Joint Committee along with other government officials reached the spot of accident with gas detector equipment. The fact remains that nobody from the management of the Factory was informed about the inspection and hence, there was no representative of the company due to which the fact regarding all these officials visiting the factory in question and submitting such a report cannot be found to be totally true as no Panchnama whatsoever of the said report was prepared and there was evidently and admittedly no representative of the Factory or its management at the time of inspection.

5. That in point no. 5 of Para A, the committee member observed that there are 6 RCC underground storage tanks in the factory premises which are basically in a covered storage shed. The joint committee members wrongly observes the fact that in 5 of the tank’s, papaya pieces were kept stored whereas the fact remains that the papaya pieces were kept only

in 4 of the tanks and 1 tank was empty with residues of papaya and salt solution in it and whereas 1 tank was totally empty and clean with no papaya or the residues. The joint committee comprising of so many officials overlooked such a significant fact that 2 tanks were empty and not 1 and this, merely proves that the committee members were not vigilant enough to have observed such adverse objections as depicted in the report. The relevant document from the Final Report depicting the alleged crime scene details is marked and annexed herewith as **ANNEXURE R/3.**

6. That now the committee members in para 5 further observes that the accident happened inside this empty tank during its manual desludging/emptying operation by unskilled workers. In this regard it is highly pertinent to point out that the accident had taken place in one of the empty tanks due to negligence of the workers because the factory owners were not aware that on 30.08.2023 the cleaning work of the Factory Tanks has to be carried out and prior to this i.e. on 29.08.2023, the requisite Notice that the factory shall remain closed on 30.08.2023 was already publicized. It is also significant to point out that the work of carrying out cleaning through the labours was subcontracted by the factory owners to one contractor firm namely Dhruv Enterprise through firm manager Sanjay Kushwah and as per the statement of Shri Sanjay Kushwah he had asked the workers to reach at the Factory premises at 12 noon and not in the morning. Now when this fact was inquired from the surviving labour namely

Shri Yogesh, he categorically admitted that they entered the factory premise before the given time, so that they could clean the tank at the earliest and leave because there was a festival of Rakhshabandhan on the same date. Moreover, the surviving labour also accepted the fact that the labours did not wait for the supervisors to come and being under a confidence that they had done this work earlier also, they simply entered the tank and due to certain reasons, they lost control of themselves and eventually slipped and died. Furthermore, despite acknowledgment of the fact that every other time these labours were directed by the supervisor to use the safety equipment's, this time they did not do so, because firstly they were in a hurry and secondly, they did not anticipate the fact that there could be more than 1 feet of water in an empty tank. Affidavit of the survivor Shri Yogesh is marked and annexed herewith as **ANNEXURE R/4.**

7. That the committee members in point No. 6 of Para A states that when the gate of papaya cuts storage shed was opened before the joint committee during the visit, a sharp smell of putrefaction was experienced at the gate and presence of the gases was monitored by the gas detectors equipped by MPPCB officials. The gas detectors indicated alarming presence of Methane, propane and other Hydrogen gases inside the storage shed and there was no ventilation facilities seen at the storage shed to escape organic gases generated during this putrefaction of papaya. In this regard it is

clarified that on the date of incident i.e. on 30.08.2023, the factory premise was sealed by the district administration including this storage shed area. Now after 22 days, this inspection had taken place by the joint committee members and during these 22 days, the factory management was not permitted to enter the factory premise, due to which the existing material (raw papaya) which was lying in these storage tanks (4 tanks) could not be taken care of thus, the routine activity of preserving papaya could not be done, which includes overturning of papaya, maintaining the salt concentration in each and every tank, etc. As these activities were not carried out, the papaya at the top layer got decomposed and this in turn produced organic gases. A letter in the regard has already been written to the District Collector by the answering Respondent, the copy of which is marked as annexure herewith **ANNEXURE R/5**. Now it is an undisputed fact that whenever any fresh fruits get decomposed, the possibility of emission of methane or any such like gases cannot be ruled out. Though, it is clarified that the emission of these gases was not in the hands of the factory management and emission of gases such as methane, propane and other hydrogen gases was not observed on the date of incident by any of the authorities concerned.

8. That now with respect to the observations by the committee members that there was no ventilation facilities at the storage shed in order to let these organic gases escape, it is clarified that there is

a window size 4’X4’ in the papaya tank shed in addition to the entrance gate sized 8’X8’ and therefore there was sufficient ventilation in the papaya tank storage shed, but irrespective of that, the restricted ventilation in the papaya tank shed was on account of the various parameters to be followed during the preparation of food items which are governed under the food safety laws and the said facts have been duly acknowledged, accepted and approved by the IHS officials in the joint committee report.

9. That the committee members in para A point 7 states that the factory premise was not opened for almost 22 days except on 05.09.2023 wherein the Hon’ble Chairman of National Commission for Safai Karmachari i.e. Shri M. Ventakesan visited the spot. Now in this regard, it is noteworthy to point out that five days after the incident, when the Hon’ble Chairman of National Commission for Safai Karmachari visited the factory, no such gases such as Methane, propane, etc were observed and had it been a case, than, the Hon’ble Chairman of the National Commission of the Safai Karmachari would have highlighted. Thus, this merely depicts the fact, that the presence of Methane or propane or any other infectious gases has accrued only on account off decomposition of the fruit waste which were lying unattended for almost 22 days on the date of inspection and not on account of any sludges or residue left out in the empty tanks wherein the incident had taken place.

10. That in para A point 8 of the Joint Committee Report, committee members accepts the fact that during the visit of the Joint Committee members, none of the dependants or the relatives of the deceased were present or contacted by the team for ascertaining the correct facts. Now this becomes relevant here because had it been the case that the committee members contacted the dependants or the relatives of the deceased labour, they would have known the ground reality which had taken place on that date. The fact remains that there was no environmental violation done by the factory management in this regard and this was merely an unfortunate incident that has taken place on account of the caviller approach adopted by the workers working under the sub-contractor, separately engaged by the factory management.

REPLY TO PARA B :: CAUSE OF DEATH OF THE WORKERS

11. That the Joint Committee report in Para B observes about the cause of death of the workers. It is stated that as per the Short Post Mortem Report, the cause of death of these workers is **asphyxiation**. Now the committee members have enlarged their view by wrongly observing that the presence of alarming concentration of organic gases such as methane, propane, hydrogen etc. could be one of the reasons attributable to their death. Now first and foremost, the short Post Mortem Report is itself not sure about the cause of death and the only thing that is mentioned in the post mortem report is that the

death has been caused due to asphyxiation and not because of the presence of any infectious or poisonous gases. First and foremost, it is clarified that the literal meaning of *Asphyxiation is when you don't get enough oxygen in your body. Causes include allergic reactions, drowning and foreign objects blocking your airway. Symptoms include trouble breathing, loss of consciousness and inability to speak. You can prevent asphyxiation by being cautious.*[1] Asphyxiation is not just caused due to the presence of poisonous gases but due to non-supply of Oxygen. The committee members have wrongly mentioned that because of the various lapses, the incident has taken place and the same are clarified here as in the following:

SR. NO.	**OBSERVATION BY THE COMMITTEE**	**ANSWER BY THE FACTORY MANAGEMENT**
1.	No safety precaution, sign board was displayed by industry within the Factory Premises.	All the safety precautions and sign boards were already existing and photographs of the same is already annexed along with the reply and is re annexed

[1] https://www.google.com/search?q=asphyxiation+disease&oq=asphyxiation+disease&gs_lcrp=EgZjaHJvbWUyBggAEEUYOTIICAEQABgWGB4yCggCEAAYDxgWGB4yCggDEAAYDxgWGB4yDQgEEAAYhgMYgAQYigUyDQgFEAAYhgMYgAQYigUyDQgGEAAYhgMYgAQYigUyDQgHEAAYhgMYgAQYigUyCggIEAAYgAQYogQyCggJEAAYgAQYogTSAQg1MTk0ajBqNKgCALACAQ&sourceid=chrome&ie=UTF-8

		herewith as **ANNEXURE R/6**.
2.	No safety equipment like safety belt, life line wire rope, mask, portable oxygen meter, oxygen cylinder supported respiration equipment etc. were provided to workers for emptying the papaya preservation tank on the day of incident. Also, no supervisor was available to supervise the tank emptying work.	All the safety equipment's were stored at the desired place in the factory premises of which not only the workers but every other person was very well aware, the supervisor was not available because admittedly these workers have entered the factory premises without the supervisor's knowledge and despite the fact that the supervisor had asked them to reach the factory at 12:00 noon, they had entered the tanks at 10:00 am i.e. two hours prior to the pre-intimated time given by the supervisor. The bills, photo and police seizure panchnama of all the safety

		equipment's are already annexed with the Reply but are reproduced as **ANNEXURE R/7.**
3.	No mechanical system or pump was provided for desludging and transferring the Salt water from the storage tank to the disposal pit.	There was a pre-existing mechanical system and a proper water pump in the factory premises for removing the sludge from the empty tanks, and for transferring the Salt water from the storage tank to the disposal pits. The same was being used by the labours since the very inception of this unit for the purposes of desludging the material existing in the tanks. The bills and photographs of the motor are marked and annexed herewith as **ANNEXURE R/8**.
4.	The workers deployed by the industry for	The statement made by the surviving labour would clarify the

	cleaning of the papaya storage tanks emptying work were neither trained nor aware of the risks associated with the work and also no supervisor was present to guide them to carry out the work safely.	position that all the labours were duly skilled for the work required to be done and they have done the similar category of work in the past for more than 10-15 times thus, it cannot be said that they were not qualified or skill-full enough to do the said work. Furthermore, it is admitted position of fact that these labours entered the premises and the storage shade without the consent of the supervisor concerned who had clearly instructed them to reach at 12 noon instead they chose to reach there at 10:00 am and start the work suo moto without letting the management know about the same and also without carrying the

		safety equipment. Furthermore, as it has been clarified above, the workers working under the said arrangement were subcontracted by the factory management through one of the companies namely Dhruv Enterprises and therefore there was no direct relationship between the factory management and the workers working towards the same except for the fact that the workers were very well aware about their functioning owing to their previous record of doing such activity in past. Affidavit given by surviving Labour is marked above as Annexure R/4.

REPLY TO PARA C REGARDING LAPSES WHICH RESULTED INTO GENERATION OF POISONOUS GASES IN THE TANK

12. That as per the report, IHS officials have indicated that "no incident of putrefaction of papaya cuts during its storage and preservation happened in past in this factory. If any putrefaction occurred than, that material is of no use as raw material. Normally no putrefaction of papaya cuts takes place in preservation tanks under common salt solution of 20% strength. In exceptional cases of not maintaining the common salt solution strength as per requirement of 20% or under hot and humid conditions, putrefaction of papaya cuts takes place and then only organic gases like methane, propane and CO, CO2 and other VOCs are generated. So proper ventilation facilities are required to escape the generated gases from the storage/preservation shed for comfort of workmen." It is pertinent to point out here that the answering Respondents have been preserving Papayas in their tanks from many years and not even a single incident of similar nature had happened in past. Salt concentration is maintained at 20% in tanks containing material in it, also the shed was closed every day for 16 hours after the day shift and was opened the next day and hence, had there been any problem due to improper ventilation then that could have been noticed way back. IHS official had indicated that

"*In the said industry papaya cuts storage cum preservation shed was found completely closed without proper ventilation facility. It was also*

informed to the Joint Committee that papaya storage shed was in locked condition for about 16 hours before workers entered inside it for tank cleaning. Papaya cuts has already been used as raw material from the tank inside which incident was occurred. Only some salt water and papaya pulp was left. So it is expected that due to not maintaining salt solution concentration to 20% putrefaction of residue papaya pulp took place and harmful gases were generated and accumulation of these harmful gases inside the tank up to lethal concentration might cause death of workers."

In this regard it is clarified that Papaya Preservation Shed has a window opening of 4′ X 4′ and also a gate of 8′ X 8′ which remains in open state during the sift and hence, there was suitable ventilation available in the shed. Also the shed was closed every day for 16 hours after the day shift and was opened the next day and hence, had there been any problem due to improper ventilation then that could have been noticed way back. As far as the Tank in which accident happened, it is just an assumption made by the Joint Inspection team that the Salt Concentration was less than 20%, whereas there is no proof of the same. Daily Salt Concentration Check Record is marked and annexed herewith as **ANNEXURE R/9**.

13. That IHS official also stated – "ventilation opening not allowed under the provisions of Food Safety Standards Act to prevent contamination by insect,

flies, extraneous material etc." – the Answering Respondent is a Food Processing Industry registered with FSSAI and following all food safety norms and accordingly adequate ventilation was provided in the shed.

14. That in Point No. 2 of Para C, it is stated that "industry established papaya cuts preservation shed without obtaining approval of layout map from the Chief Factory Inspector." – Firstly this is not an environmental issue. Secondly, a separate case has been registered under the Factories Act for this very specific violation and the Answering Respondent shall bear with the consequences of the same in accordance with the decision made in the said case pending before District Court, Morena bearing case No. RCT 1842/2023. Thirdly, after knowing about the requirement of said approval, the same has already been obtained from IHS and the copy of the same is marked and annexed herewith as **ANNEXURE R/10.**

15. That in point 3 of Para C, it is observed that "As per IHS officials those workers who descended into the tank, succumb to asphyxiation but those who stayed at the floor level did not get harmed. Even rescue team retrieved body of the deceased within couple of hours without wearing any oxygen cylinder or equipped breathing apparatus." This observation of IHS official clearly shows that there was no Harmful Gas in the Shed and if there had been any harmful gases, even the rescue team would have faced difficulty. Thus, the lapses pointed out by the Committee Members are hypothetical and no concrete

evidence has been produced against the answering Respondents.

REPLY TO PARA D REGARDING COMPENSATION TO BE GIVEN TO THE DECEASED

16. That Para D of the Joint Committee Report talks about compensation to be given to the Deceased wherein the Joint Committee Reports points out the facts that under the Sambal Yojana a financial support of Rs.4 Lakhs each to the family members of the five deceased has been processed and to the best of the knowledge of the Answering Respondents, the said amount has already been received by the Family Members of the Deceased. Secondly under the Workmen Compensation Act, the dependents of the deceased have already been given an amount varying from 8 Lakhs to 10 Lakhs and towards the said amount, Demand Drafts have been prepared and issued in favour of the Commissioner in accordance with the Employee's Compensation Act. Meaning thereby, that the amount as envisaged under the Workmen Compensation has been duly paid by the Answering Respondents to the respective authority. Now irrespective of the facts whether the Answering Respondents are attributable to the acts of these workers or not, bonafidely the Answering Respondent has paid an amount of Rs.14 Lakhs to the family members of all these deceased and this fact can be verified by the Statement given by family members of deceased in Workmen Compensation Court. Therefore, it is clarified that each family member

of the deceased have received approximate Rs. 24 Lakhs from the company and Rs.4 Lacks from the State Government. Statements made by the Family Members of the deceased before the Ld. Labour Court are collectively marked and annexed herewith As **ANNEXURE R/11.**

REPLY TO PARA F – CONCLUSION

17. That the Joint Committee Report in its Para F(1) concludes that the cause of the accident was unawareness of the workers regarding gases generation in the process, non-availability of gas detectors etc. In this regard, it is submitted that the Joint Committee Report was based on assumptions rather than facts as the answering Respondent had already provided affidavits from family members and relatives of the deceased, as well as from the sole eyewitness, Yogesh Gurjar which clearly states that all workers were trained for their tasks and that all necessary safety equipment, including gas detectors, lifeline wire ropes, portable ventilation blower fan, oxygen cylinders with masks, safety shoes, safety belts, PPEs and oxygen concentrators, were present at the factory and are provided by the Supervisor of the Labour Contractor from the factory store at the time of cleaning. Moreover, the workers entered the papaya storage shed in the absence of the supervisor whereas they were supposed to arrive at 12:00 noon and begin work under the presence of the supervisor.

18. That the Joint Committee Report in its Para F (2) has mentioned that the death of the 5 workers may have occurred due to non-availability of proper ventilation and exhaust fan in the storage area at the back side of the plant. In this regard, it is submitted that as a matter of fact, the shed had suitable ventilation, featuring a 4’ x 4’ window and an 8’ x 8’ gate that remained open during the shift. The answering Respondents have been preserving papayas in these tanks for many years without a single incident. Moreover, the shed was closed daily for 16 hours after the day shift and reopened the next day. If there had been any ventilation issues, it would have been noticed long ago. According to the affidavit of the sole eyewitness, the death of the four workers was due to their negligence, and not due to the fault of the factory. Additionally, the answering Respondents were unaware of the requirement to obtain plan approval from IHS for any extra construction and as being subsequently notified by IHS, the answering Respondents have now obtained the necessary approval from the authority.
19. That the Joint Committee Report in its Para F (3,4 and 5) has mentioned regarding compensation to the deceased and in this regard it is submitted that the Family Members of the deceased have already received an amount of Rs. 24 Lakhs from the answering Respondent Company and Rs.4 Lacks from the State Government.
20. That the Joint Committee Report in its Para F (6) has mentioned regarding re-opening of the industry

after complying all the norms. In this regard, it is submitted that the answering Respondents had an Effluent Treatment Plant (ETP) approved by the MPPCB, which was inspected by the authority on 12.08.2021 i.e. prior to incident. Copy of the inspection Report dated 12.08.2021 is marked and annexed herewith as **ANNEXURE R/12**. Additionally, the answering Respondents have adhered to all environmental norms and no complaints whatsoever have been filed against the answering Respondent for environmental damage in past. Moreover, the ETP was in working condition but was found overflowing because the industry had been sealed prior to the inspection, preventing the answering Respondent from operating the ETP properly. To demonstrate the bonafides of the answering Respondents, a new ETP has been established and is very much operational. The bills regarding purchase of new ETP is marked and annexed herewith as **ANNEXURE R/13**. Furthermore, it is pertinent to point out here that the Solid waste, specifically boiler briquettes ash, is not dumped outside the factory and no proof regarding such an allegation has been found against the answering Respondent and all safety norms are followed with usage of proper Safety Equipment and PPE (Personal Protective Equipments). In addition to the above, Ammonia is stored at a designated area with separate storage for filled and empty cylinders, as shown in the photos annexed herewith as **ANNEXURE R/14.**

21. That the Joint Committee Report in its Para F (7) concludes that the industry was operating without any Effluent treatment plant and the old ETP was completely dismantled whereas the fact remains that the Borewell in question is used as a Rain Water Harvesting System to recharge the underground water and this practise of the factory shows the pro-environment conduct of the Factory.

22. That the Joint Committee Report in its Para F (8) has recommended recovering environmental compensation from the Respondent based on the Polluter Pays Principle. This principle applies when a project proponent is found responsible for pollution due to the operation of its industry. However, in this case, any observed non-compliance was due to the factory being sealed for 22 days before the inspection. Therefore, imposing environmental compensation based on the Polluter Pays Principle is unjustified. Additionally, the Joint Committee Report does not provide any conclusive evidence of non-compliance, making the recommendation for environmental compensation unwarranted.

23. That the Joint Committee Report in its Para F (9) has recommended adequate ventilation in the entire premises whereas, it is hereby submitted that adequate ventilation is provided by the answering Respondents throughout the entire process area with turbo fans. In the papaya storage tank, there is a 4′ x 4′ window and a 8′ x 8′ gate opening for

ventilation. Additionally, the factory is equipped with a gas detector.

24. That the Joint Committee Report in its Para F (10) has recommended to have Standard Operating Procedure for evacuation whereas it is hereby submitted that there is a defined Standard Operating Procedure (SOP) for the evacuation of papaya from the brine preservation tank, as shown in the photograph attached herewith as **ANNEXURE R/15**.

25. That the Joint Committee Report in its Para F (11) has recommended Pre-placement hands on training to the workers whereas the fact is, regular training sessions are provided to all staff members, the training records of which are marked and annexed herewith as **ANNEXURE R/16.**

26. That the Joint Committee in its Para F (12) opines that the cause of death of the workers may be due to exposure to toxic hydrocarbon/volatile organic compounds as the primary cause of death. Whereas, it is crucial not to draw conclusions based on the assumptions presented in the Joint Committee report without a complete investigation by the police. Furthermore, no such incident had occurred in past and defined procedure and SOP has been undergoing since the very inspection. The deviation in the Sop by the labours led to the unfortunate incident. The conclusion regarding death of workers due to exposure to toxic hydrocarbon/volatile organic compounds is hypothetical and thus the conclusion is inconclusive.

27. That the Joint Committee in its Para F (13) has mentioned necessity to clean the storage tanks. In this regard, it is hereby mentioned that, on 30.10.2023, a committee formed by the District Magistrate, including officials from IHS and MPPCB, unsealed the factory and supervised the cleaning activities. All tanks were cleaned, and the rotten material was disposed of in the presence of the committee members by the factory management.

28. That an affidavit in support of the objections to the Joint Committee Report has been filed along with.

PRAYER

In view of the foregoing facts and circumstances, the objections to the joint committee report be taken on record and appropriate orders be passed in the interest of justice and fair adjudication of the matter.

PLACE :: BHOPAL
DATE :: 28.07.2024

ROHIT SHARMA
COUNSEL FOR RESP. 6, 7 & 8

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF
ORIGINAL APPLICATION NO. 125/2023

NEWS REPORT PUBLISHED IN THE TIMES OF INDIA DATED 31.08.2023 TITLED "5 DIE IN TOXIC GAS LEAK AT MP FACTORY .....**PETITIONER**

//VERSUS//

MP STATE POLLUTION CONTROL BOARDS & ORS .....**RESPONDENTS**

AFFIDAVIT

I, **Sajal Agrawal S/o Shri Santosh Agrawal, Aged adult authorized representative of Sakshi Food Products, having office at village Dhanela, A B Road, Morena (MP)** do hereby solemnly affirm on oath as under:

1. That, I am the authorized representative on behalf of Respondent No. 6, 7 & 8 in the instant matter, hence competent to swear this affidavit in Oath.
2. That, I am filling an Objection to the Joint Committee Report, the Contents of which are true and correct to the best of my knowledge and belief and no material fact has been concealed thereof.
3. That, the said objections have been drafted by my counsel on my instructions.

DEPONENT

VERIFICATION

I, the above named deponent, do hereby verify that the contents of paras 1 to 3 above are true and correct to best of my knowledge and belief and no material facts has been suppressed or concealed.

Singed and verified on this 26th day of July, 2024 at Gwalior.

DEPONENT

ATTESTED
26-7-24
सुनीता कुलश्रेष्ठ
नोटरी एडवोकेट मुरैना

26-7-24.

1430

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF

ORIGINAL APPLICATION NO. 125/2023

NEWS REPORT PUBLISHED IN THE TIMES OF INDIA DATED 31.08.2023 TITLED "5 DIE IN TOAXIC GAS LEAK AT MP FACTORY ……**PETITIONER**

//VERSUS//

MP STATE POLLUTION CONTROL BOARDS & ORS ……**RESPONDENTS**

LIST OF DOCUMENTS

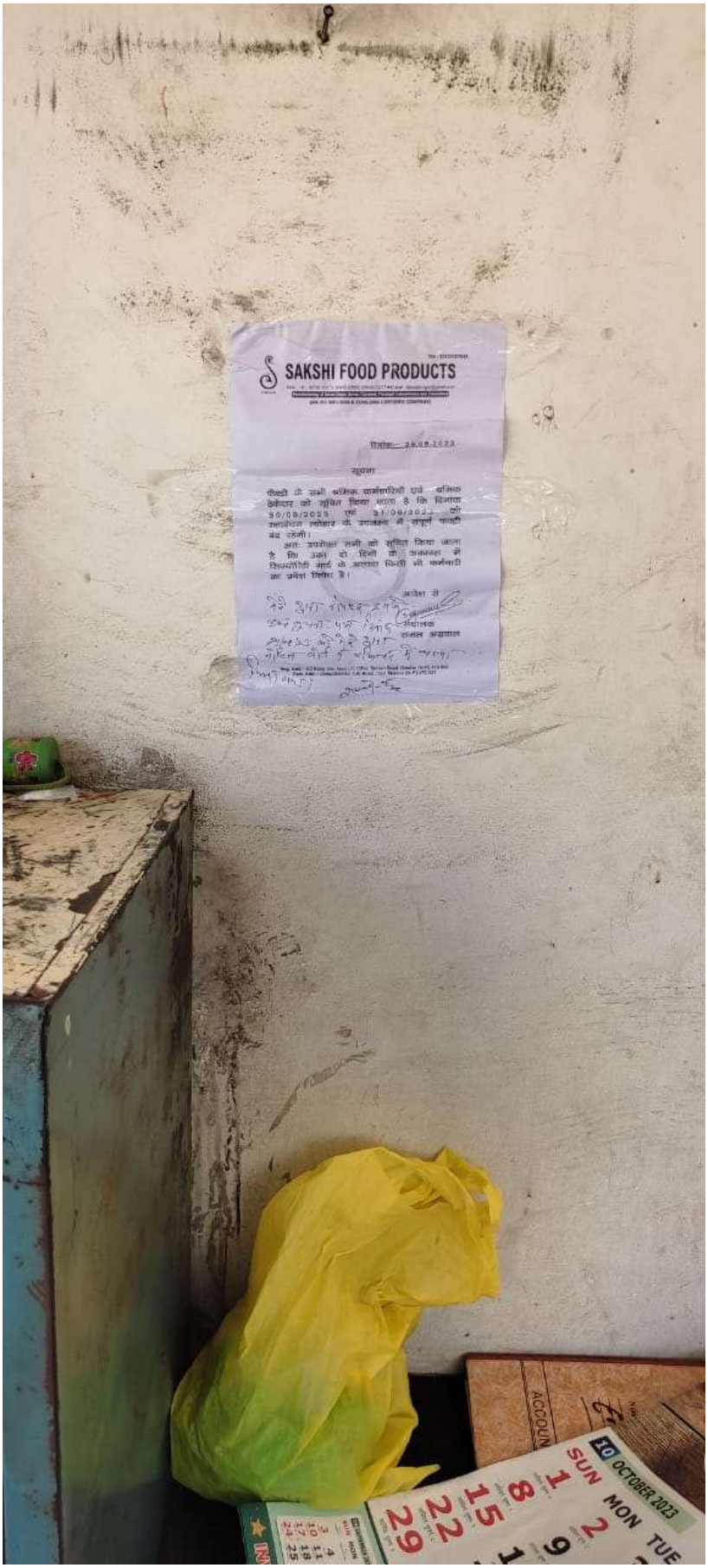
SR.NO.	PARTICULARS	ANNEXURE	PG.NOS
1.	Photographs of Closure Notice	R/1	29-30
2.	Copy of the attendance register demonstrating the exact time of the entry of the workers and other people in the Factory on the date of the incident.	R/2	31-32
3.	The relevant document from the Final Report depicting the alleged crime scene details	R/3	33-35
4.	Affidavit of the survivor Shri Yogesh Gurjar	R/4	36-40

5.	Copy of the letter written to the District Collector by the answering Respondent	R/5	41
6.	Copy of the photographs of all the safety precautions and sign boards.	R/6	42
7.	Photographs of all the safety equipment's	R/7	43-50
8.	Copy of the bills and photographs of the motor	R/8	53
9.	Copy of the Daily Salt Concentration Check Record	R/9	54
10.	Copy of the approval obtained from HIS.	R/10	55-56
11.	Statements made by the Family Members of the deceased before the Ld. Labour Court	R/11	57-77
12.	Copy of the inspection Report dated 12.08.2021	R/12	78-81
13.	Photograph and bill regarding purchase of new ETP	R/13	82-87
14.	Photographs of the separate space for storing ammonia filed gas cylinders in the factory.	R/14	88
15.	Photograph depicting Standard Operating System	R/15	89

	for the evacuation of papaya from the brine preservation tank		
16.	Photographs depicting regular training sessions provided to all staff members	R/16	90-91

PLACE :: BHOPAL
DATE :: 28.07.2024

ROHIT SHARMA
COUNSEL FOR RESP. 6, 7 & 8


SAKSHI FOOD PRODUCTS
OCTOBER 2023
SUN
MON

TIN - 23539127933

SAKSHI FOOD PRODUCTS

E-mail: sfproducts@gmail.com

(AN ISO 9001:2008 & 22000:2005 CERTIFIED COMPANY)

दिनांकः- 29.08.2023

सूचना

फैक्ट्री के सभी श्रमिक कर्मचारियों एवं श्रमिक ठेकेदार को सूचित किया जाता है कि दिनांक 30/08/2023 एवं 31/08/2023 को रक्षाबंधन त्योहार के उपलक्ष्य में संपूर्ण फक्ट्री बंद रहेगी।

अतः उपरोक्त सभी को सूचित किया जाता है कि उक्त दो दिनों के अवकाश में सिक्योरिटी गार्ड के अलावा किसी भी कर्मचारी का प्रवेश निषेध है।

आदेश से

संचालक

सजल अग्रवाल

Reg. Add. : 6/2 Balaji Villa, Near LIC Office Tansen Road, Gwalior (M.P.) 474 002
Fact. Add. : Gram Dhanola, A.B. Road, Distt. Morena (M.P.) 476 001

Date- 30-08-23 Duty- (III) [illegible]

Date	Name	In time	Out time	Signature
30-08-23	[illegible]	09:45 Am	[illegible]	[illegible]
30-08-23	Permotan [illegible]	10:00		[illegible]
30-08-23	Veer Singh [illegible]	10:00		[illegible]
30-08-23	[illegible]	10:00		[illegible]
30-08-23	[illegible] [illegible]	10:00		[illegible]
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23				
30-08-23	[illegible] Raghvendra [illegible] [illegible]	07:00	07:00	[illegible]
[illegible]-23				

थाना प्रभारी
नूराबाद
[illegible] (म0प्र0)

2nd

Entry Sheet-2

Sl. No.	Date	Name	Arrival Time	Departure Time
1	[illegible]	[illegible]	07:00 Am	09:54 Am
2	[illegible]	[illegible]	06:40	09:45 Am
3	[illegible]	[illegible]	06:45	
4	[illegible]	[illegible]	08:45	
5	[illegible]			
6	[illegible]			
7	[illegible]			
8	[illegible]			
9	[illegible]			
10	[illegible]			
11	[illegible]			
12	[illegible]			
13	[illegible]			
14	[illegible]			
15	[illegible]			
16	[illegible]			
17	[illegible]			
18	[illegible]			
19	[illegible]			
20	[illegible]			
1	[illegible]			
2	[illegible]			
3	[illegible]			
4	[illegible]			

Sanjay Haldar

Tehsildar
थाना प्रभारी
[illegible]
(Nagaon)

ANNEXURE R/3

फार्म न. 02

अपराध विवरण का फॉर्म

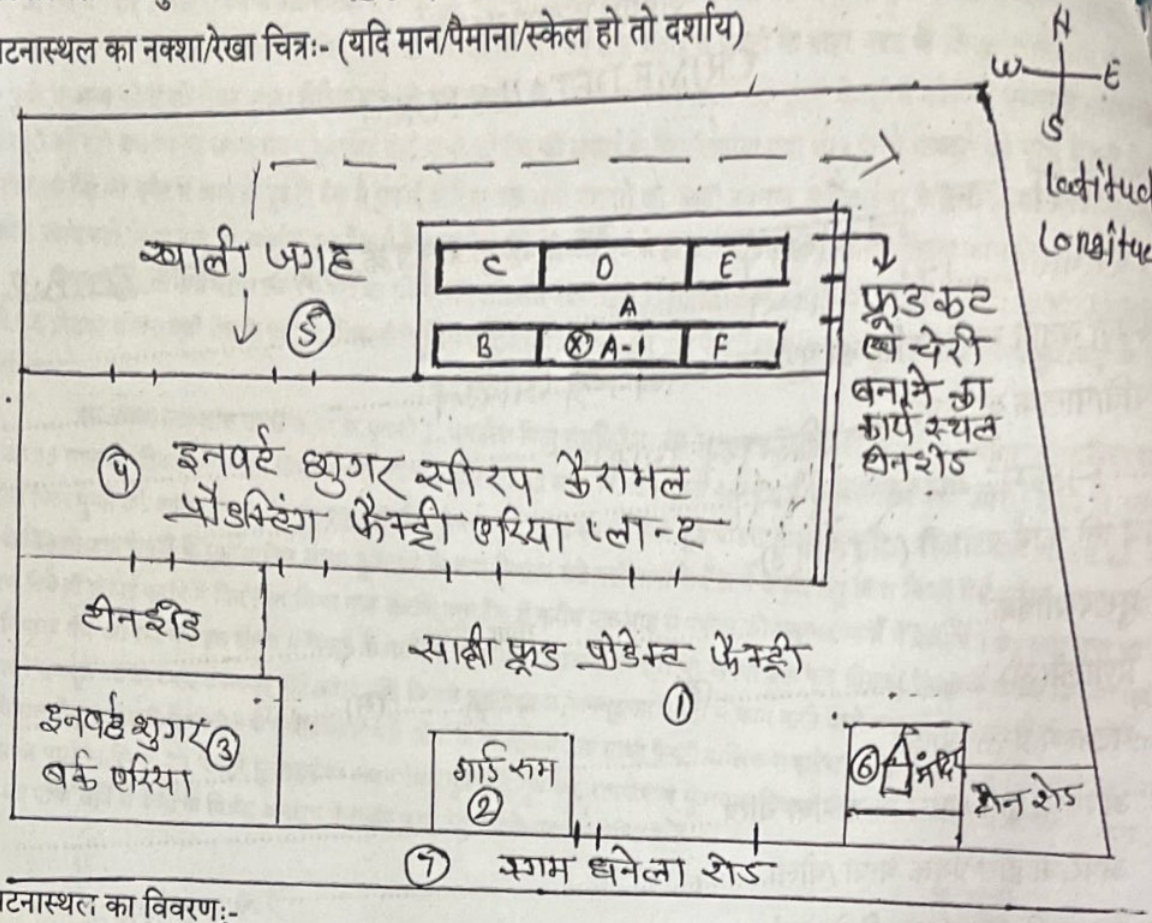
CRIME DETAILS FORM

1. जिला.मुरैना....थाना ...सुरालाट.....वर्ष.2023..प्र.सू.प्र.क्र.0/23.....दिनांक.30.8.23
2. विधान एवं धाराएं.....174.जा.फौ.....
3. घटनास्थल बताने वाले व्यक्ति का पूर्ण नाम..राजेन्द्र जादौन.....
   पिता/पति/पालक का नाम...रामविलास जादौन.....
   पता.....निवास मऊरानी मुरैना.....
4. अपराध की कार्य प्रणाली (यदि लागू है)-
   i. मुख्य शीर्षक.....x..... गौण शीर्षक.....x.....
   ii. प्रणाली(अ).....x.....(ब).....x.....(स).....x.....
   iii. घटना मे प्रयुक्त वाहन.....x.....
   iv. अपराधी द्वारा धारण किया गया चरित्र.....x.....
   v. अपराधी द्वारा प्रयुक्त भाषा /बोली.....x.....
   vi. घटना की अन्य प्रमुख विशेषताएं
      (1).....
      (2).....
      (3).....
      (4).....
   vii. घटनास्थल का प्रकार...हिन्दुओं के अन्दर.....
   viii. प्रधान आक्रमित सम्पत्ति (अ).....(ब).....
      (स).....(द).....
5. अपराध का उद्देशय.....
6. पीडित (आहत) व्यक्तियो का विवरण:-.....
7. अपहृत/सम्बध्द सम्पत्ति का पूर्ण विवरण
   सम्पत्ति सम्बन्धी.....

Scanned with CamScanner

8. घटनास्थल पर पहुँचने का दिनांक...30.8.2023.....समय...1:1:00.00

9. घटनास्थल का नक्शा/रेखा चित्रः- (यदि मान/पैमाना/स्केल हो तो दर्शाय)



10. घटनास्थल का विवरणः-

1. (क) स्थान ग्राम घनेला के पास बनी साक्षी फूड प्रोडक्ट फैक्ट्री को दर्शाता है।

A. स्थान साक्षी फूड फैक्ट्री में बने बिल्कुल बिल्कुल के टीन शेड को दर्शाता है। जिसके अन्दर 06 सीमेन्ट दस-दस फुट गहरे भू-तल पर टैंक बने हुए हैं। जिसकी लम्बाई और चौड़ाई लगभग 15x15 है।

A1. स्थान फैक्ट्री के अन्दर बने टीन शेड के अन्दर बायें तरफ बने तीन टैंकों में से बीच वाले टैंक जिसमें घटना घटित हुई है। जो ⑧ से चिह्नित स्थान घटना स्थल को दर्शाता है। जिसमें सड़ा पपीता एवं बिषाक्त गंदा पानी भरा हुआ है। टैंक लगभग 8 फिट रिक्त है। जिसमें लगभग 2 फिट तक सड़ा गला पपीता एवं गंदा बिषाक्त पानी भरा है।

B. स्थान घटना स्थल वाले टीन शेड में बने सीमेन्ट टैंक को दर्शाता है जिसमें पपीता एवं नमक प्रेसेसिंग हेतु भरा है।

C. स्थान घटना स्थल वाले शेड में बने सीमेन्ट टैंक को दर्शाता है जिसमें ओरिस्ट है।

D. स्थान घटना स्थल वाले टीन शेड में बने सीमेन्ट टैंक को दर्शाता है। जिसमें पपीता एवं नमक प्रेसेसिंग हेतु भरा है।

2.

अनुसंधानकर्ता अधिकारी के हस्ताक्षर

थाना...न्यूरालाट.....

नाम...मनमोहन सिंह.....

पद...उप निरीक्षक.....

नम्बर(यदि है)...

स्थान...साक्षी फूड फैक्ट्री घनेला रोड

दिनांक...30.8.23.....

Scanned with CamScanner

(13)

नक्शे का विवरण। लगातार

E. स्थान घटना स्थल वाले टीन शेड में बने सीमेन्टेड हैंड को दर्शाता है। जिसमे पपीता एवं नमक प्रोसेसिंग हेतु भरा है।

F. स्थान घटना स्थल वाले टीन शेड में बने सीमेन्टेड हैंड को दर्शाता है। जिसमे पपीता एवं नमक प्रोसेसिंग हेतु भरा है।

2. स्थान फैक्ट्री के मैन गेट पर बने गार्ड रूम को दर्शाता है।

3. स्थान टीन व इनवर्ड शुगर वर्क एरिया को दर्शाता है।

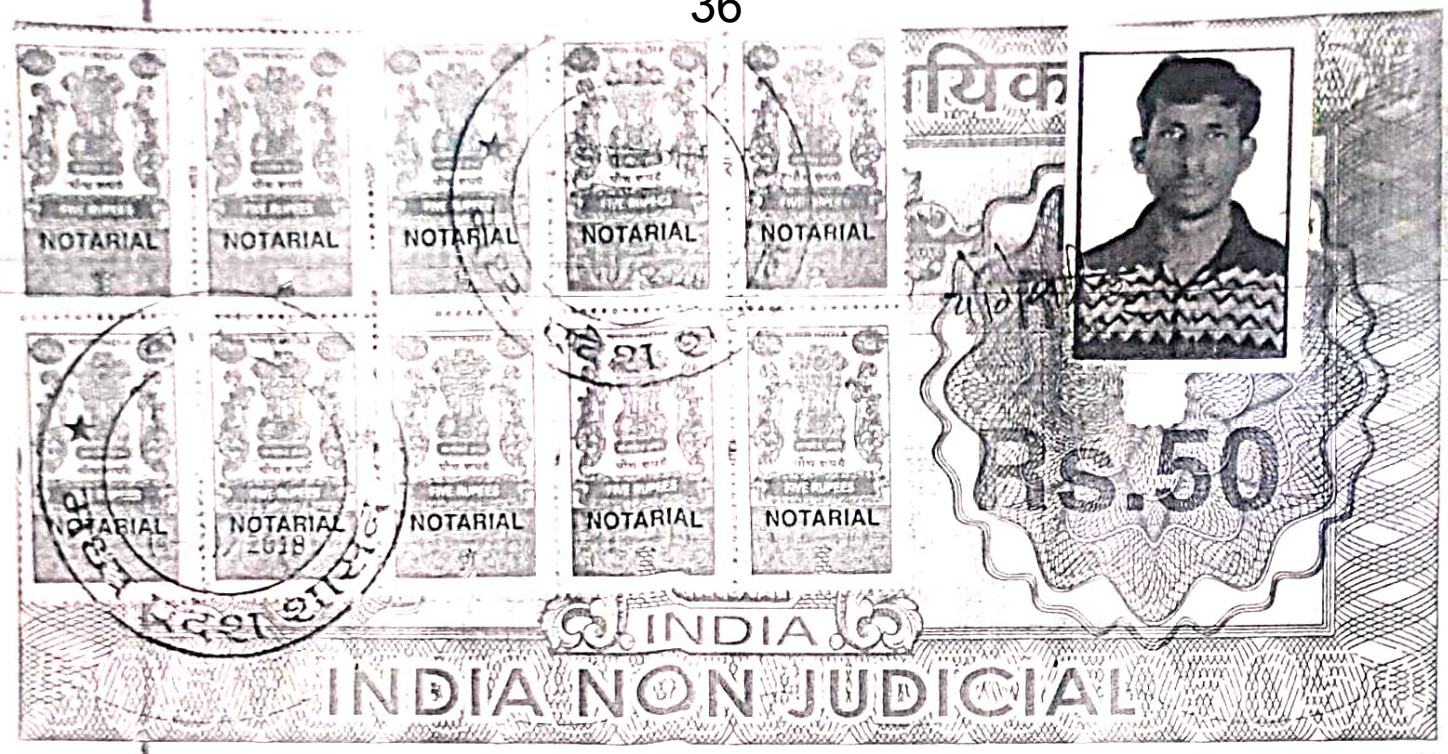
4. स्थान इनवर्ड शुगर सीरप वेयरामल प्रोडक्टिंग प्लान्ट फैक्ट्री एरिया को दर्शाता है।

5. स्थान फैक्ट्री के पिछले हिस्से की खाली जगह को दर्शाता है।

6. स्थान फैक्ट्री के मैन गेट के दाहिने तरफ मन्दिर व टीन शेड को दर्शाता है। मन्दिर के अन्दर कोई मूर्ती नहीं है।

7. स्थान फैक्ट्री के सामने से जाने वाले ग्राम धनैला रोड को दर्शाता है।

उप निरीक्षक मनमोहन जोशी
थाना बराबर



मध्य प्रदेश MADHYA PRADESH

BK 011356

// शपथ पत्र //

निर्मला गर्ग
नोटरी एडवोकेट, मुरैना (म0प्र0)

मैं शपथ पूर्वक सत्य प्रतिज्ञा से निम्नांकित कथन करता हूँ कि–

मेरा नाम – योगेश गुर्जर
पिता का नाम – श्री दसरथ सिहं
आयु – 28 वर्ष,
जाति – गुर्जर
व्यवसाय– मजदूरी
निवासी – ग्राम टिकटोली गुर्जर तह0जौरा जिला मुरैना म0प्र0

1– मै शपथकर्ता ग्राम टिकटोली गुर्जर का निवासी होकर मजदूरी का काम करता हूँ ।

2– यहकि,ग्राम धनेला में साक्षी फूड प्रोडक्ट के नाम से फैक्ट्री है जिसमे खाने वाली चैरी का निर्माण होता है । उक्त चैरी का निर्माण पपीता से किया जाता है इसके लिये बाहर से कच्चा पपीता उक्त फैक्ट्री में आता है जिसे फैक्ट्री परिसर में बने टेंको में नमक के धोल में मिलाकर मजदूरो द्वारा सुरक्षित कर दिया जाता है और लगभग 30 से 40 दिन में उक्त पपीते को टेंको से निकालकर उसकी सफाई करके चैरी बनाई जाती है ।

2– यहकि,मै पिछले 5 साल से उक्त फैक्ट्री से जुड़ा हुआ हू तथा 50 से भी अधिक बार मेरे द्वारा उक्त फैक्ट्री परिसर में बने टेंको की सफाई का काम किया गया है और उक्त काम में ज्यादातर मेरे साथ दिनांक 30/08/2023 की दुर्घटना में मृत रामअवतार,रामनरेश,वीरसिहं,गिर्राज व राजेश व कुछ अन्य श्रमिक भी साथ रहे है । उक्त टेंको की सफाई का कार्य ठेकेदार संजय कुशवाह द्वारा अपनी उपस्थिति में व अपनी देखरेख में कराया जाता है जिसमें सबसे पहले फैक्ट्री द्वारा टेको में सुरक्षित रखे गये पपीते को श्रमिको के द्वारा बाहर निकलवाया जाता है और बाद में टेको में शेष बचे नमकयुक्त पानी को एक पम्प के माध्यम से टेंको से बाहर निकाल दिया जाता है और

Distt. Treasury Officer
MORENA (M.P.)
05 DEC 2022

रजनी गर्ग
सिट्टी. स्टाम्प विक्रेता
मुरैना (म.प्र.)
ला.क्र. 152

मेरे समक्ष आज दिनाक 27/11/22
को श्री [illegible] पुत्र श्री [illegible]
जाति [illegible] निवासी [illegible]
परगना [illegible] जिला [illegible]
जिसको स्वयं श्री [illegible]
के द्वारा जनता हूँ शपथ पर उपरोक्त कथन
किया है और जिसके हस्ताक्षर संलग्न है।
नोटेरियल रजि0 सीरियल क्रमांक 1122

27/11/22
निर्मल गर्ग
नोटेरी एडवोकेट, मुरैना (म0प्र0)

उसके बाद जो टेको में नीचे नमकयुक्त मिटटी व गाद बचती है उसे मजदूरो के माध्यम से बाहर निकालकर टेंको की पानी से सफाई इत्यादि की जाती है ।

3— यहकि,दिनांक 30/08/2023 से पहले उक्त टेंक से पपीते को वाहर निकाला जा चुका था तथा टेंक में शेष रहे नमकयुक्त पानी जो लगभग डेढ़ फुट के लगभग होता है,को पम्प से वाहर निकालकर सफाई का काम होना था जिसके लिये ठेकेदार द्वारा दोपहर 12.00 वजे का समय निर्धारित किया था । उक्त दिनांक 30/08/2023 को रक्षाबंधन का त्यौहार होने के कारण उक्त दिनांक को फैक्ट्री में अवकाश होने के कारण फैक्ट्री बंद थी फैक्ट्री में केवल चौकीदार राधवेन्द्र था । फैक्ट्री प्रबंधन का कोई भी स्टाफ व ठेकेदार मौके पर नही थे । उक्त दिनांक को मै व रामअवतार,रामनरेश,वीरसिहं एक ही मोटर साईकिल पर चारो लोग सुबह गांव से एक साथ निकले थे हमारे साथ दूसरी मोटर साईकिल पर रामवीर व रानाजीत भी थे । ए. बी.रोड़ तक हम सभी साथ साथ आये और उसके बाद रामवीर व रानाजीत मुरैना चले गये और हम चारो लोग लगभग 9.45 बजे साक्षी फूड फैक्ट्री पर पहुंच गये और वहां पर फैक्ट्री बंद थी और चौकीदार राधवेन्द्र वहां हमे मिला लेकिन उसने हमें अंदर जाने से रोक दिया तब हम सभी द्वारा उसे बताया गया कि ठेकेदार ने हमें 12.00 बजे का समय दिया है तब तक हम अंदर झाड़ियो व घास की सफाई कर लेते है ।

4— यहकि,फैक्ट्री के अंदर हम चारो लोग पहुंचे वहां पहले से ग्राम धुरैया बसई के राजेश व गिर्राज मौजूद थे हम सभी ने पहले धास व झाड़ियो की सफाई की तभी लगभग 10.15 बजे रामअवतार,रामनरेश,वीरसिहं अचानक उठकर फैक्ट्री के अंदर टेंको की तरफ चले गये मैने उन्हे मना भी किया कि ठेकेदार के आने तक वह लोग टेको की तरफ न जाये लेकिन तीनो नही माने और यह कहने लगें कि जब तक हम यह देख लेते है कि टेंको में कितना पानी है और सफाई में कितना समय लगेगा और तीनो अचानक टेंक के अंदर गिर गये उनको गिरता हुआ देखकर फैक्ट्री में पहले से मौजूद राजेश व गिर्राज मै स्वयं टेंक की तरफ भागे तथा राजेश व गिर्राज इन तीनो को बचाने के लिये टेंक में कूद गये,लेकिन वे भी बाहर नही आ सकें । रामअवतार ,रामनरेश,वीरसिहं ने जल्दवाजी दिखाते हुये ठेकेदार की बात को न मानकर विना किसी सुरक्षा उपकरण के वे टेंको की तरफ चले गये जबकि पिछले 5 वर्षो में जब भी ठेकेदार द्वारा हमसे टेको की सफाई कराई तब उसके द्वारा हमें फैक्ट्री के अंदर से लाकर मास्क,गिल्फस,हेलमेट, उपलब्ध कराये जाते थे जिनको पहनकर हम लोग काम करते थे उक्त सफाई के दौरान हमेशा आक्सीजन सिलेण्डर तथा पंखे ,सेपटी बैल्ट रस्सी,आक्सीलेटर आदि वहां हमे रखे जाते थे ताकि उक्त सामान ठेकेदार फैक्ट्री के अंदर से वहां लाता था तथा जब भी हमें टेंक के अंदर उतारा जाता था तब गैस नापने वाली मशीन से वहां ठेकेदार द्वारा जांच की जाती थी तभी हमें काम के लिये टेंक में उतारा जाता था उक्त दिनांक को रामअवतार,रामनरेश,वीरसिहं जबरदस्ती टेकों के पास चले गये और स्वयं की लापरवाही से अचानक टेंक में गिर गये ।

(3)

5– यहकि,उक्त दुर्धटना घटित होते ही मेरे द्वारा घटना की सूचना तत्काल ठेकेदार को दी गई तथा चौकीदार द्वारा पुलिस को और फैक्ट्री प्रबंधन को दी गई तब पुलिस मौके पर पहुंची और सभी लोगो को टेंक से निकाल लिया है । मेरे सामने पुलिस सभी लोगो को एम्बूलेंस से जिला अस्पताल मुरैना ले गई लेकिन जिला अस्पताल मुरैना में सभी 5 लोगो की मृत्यु हो गई।

6– यहकि,मुझे इस बात की जानकारी हुयी है कि पुलिस नूराबाद द्वारा मेरा इस आशय का कोई कथन लेख किया है कि जिसमें मैने यह बताया है कि हमें दिनांक 30/08/2023 को साक्षी फूड फैक्ट्री के मालिकान व ठेकेदार सुबह गांव से आकर जबरन अपने साथ ले गये और हमे जबरन टेंक में उतार दिया और उक्त कथन में यह भी लेख होना बताया है कि सभी पांच लोगो की मृत्यु के लिये साक्षी फूड प्रोडक्टस फैक्ट्री के प्रबंधक व ठेकेदार उत्तरदायी है । यदि पुलिस द्वारा उपरोक्त आशय का मेरा कोई कथन लेखवद्व कर लिया है तो वह पूर्णतःगलत है मेरे द्वारा पुलिस को ऐसा कोई कथन नही दिया है । उक्त जानकारी मिलने पर श्रीमान के समक्ष वास्तविक तथ्य व वास्तविक घटना के सबंध में जानकारी देने वावत अपना शपथपत्र प्रस्तुत कर रहा हूँ ।

7– यहकि, दिनांक 30/08/2023 को धनेला स्थित फैक्ट्री साक्षी फूड प्रोडक्टस पर जो दुर्धटना हुई जिसमें हमारे पांच साथियो की दुर्धटना में मृत्यु हो गई यह अचानक हुयी दुर्धटना है जिसके लिये साक्षी फूड प्रोडक्टस का प्रबंधन ठेकेदार अथवा अन्य कोई व्यक्ति उत्तरदायी नही है तथा दुर्धटना के समय फैक्ट्री प्रबंधन का कोई व्यक्ति वहां उपस्थित नही था दुर्धटना के बाद फैक्ट्री प्रबंधन द्वारा सभी मृतको के परिवारीजनो को हर संभव सहायता दी थी उनकी अन्त्येष्टी आदि के लिये आर्थिक सहायता भी प्रदान की थी ।

//सत्यापन//

मै शपथपूर्वक सत्यापित करता हूँ कि उपरोक्त शपथपत्र का पद क्र.1 लगायत 7 में वर्णित समस्त तथ्य मेरे निजी ज्ञान से सत्य व सही है प्रमांणित किया

स्थान–मुरैना

दिनांक 27/10/2023

नोटरी
निर्मल गर्ग
नोटरी, जिला मुरैना (म.प्र.)
एम.पी.-29/18/12/21-
(ब-दो)/2018
मध्य प्रदेश

ANNEXURE R/5

SAKSHI FOOD PRODUCTS

Manufacturing of Invert Sugar Syrup, Caramel colours, Flavored Concentrates and Tooty Fruity (Fruit Cuts)

SAKSHI

(AN ISO 9001:2015 & 22000:2005 CERTIFIED COMPANY)

प्रति,

थाना प्रभारी,
थाना नूराबाद, जिला मुरैना

विषयः– मैसर्स साक्षी फूड प्रोडक्टस ग्राम धनेला जिला मुरैना के खराब पपीते हटाने व प्रिजर्व करने बावत अनुमति।

महोदय दिनांक 30.08.2023 को मैसर्स साक्षी फूड प्रोडक्टस ग्राम धनेला जिला मुरैना में आकस्मिक दुर्घटना के कारण पपाया टैंक परिसर को आपके द्वारा सीज कर बंद किया गया है जिसको डेढ़ माह बीत गए है जिसके कारण हमारे प्रोडक्ट का पपीता (रॉ मटेरियल) 04 टैंकों में धीरे धीरे खराब हो रहा है एवं उसका प्रिजर्वेशन भी हम नहीं कर पा रहे हैं। हम अपने सप्लायर से छिला हुआ कच्चा पपीता खरीदते हैं और उसको नमक के पानी में एक या सवा महीने के लिए स्टोर करते है इसके उपरांत बीच बीच में नमक मिश्रित पपीते को ऊपर नीचे करना पड़ता है जिससे कि पूरा पपीता प्रिजर्व रहता है अगर ऐसा नहीं किया जाता है तो टैंक में पहले ऊपरी सतह पर रखा हुआ पपीता सड़ने लगता है और फिर धीरे धीरे टैंक के अंदर का पपीता सड़ने लगता है जिसकी वजह से दुर्गंध फैलने लगती है। अब चूंकि हमारे तीन या चार पपाया टैंकों में लगभग 200 टन कच्चे पपीते को रखे डेढ़ माह हो गए हैं जोकि मूल्यवान है जिनका ना तो प्रिजर्वेशन हुआ है और ना ही सफाई हुई है।

अतः श्रीमान से निवेदन है कि पपाया टैंक परिसर खोलकर टैंक के ऊपरी सतह पर होने वाले खराब पपीते को हटाने की अनुमति एवं टैंक के अंदर बचे हुए पपीते का प्रिजर्वेशन करने की अनुमति शीघ्र दें जिससे कोई अप्रिय स्थिति पैदा न हो।

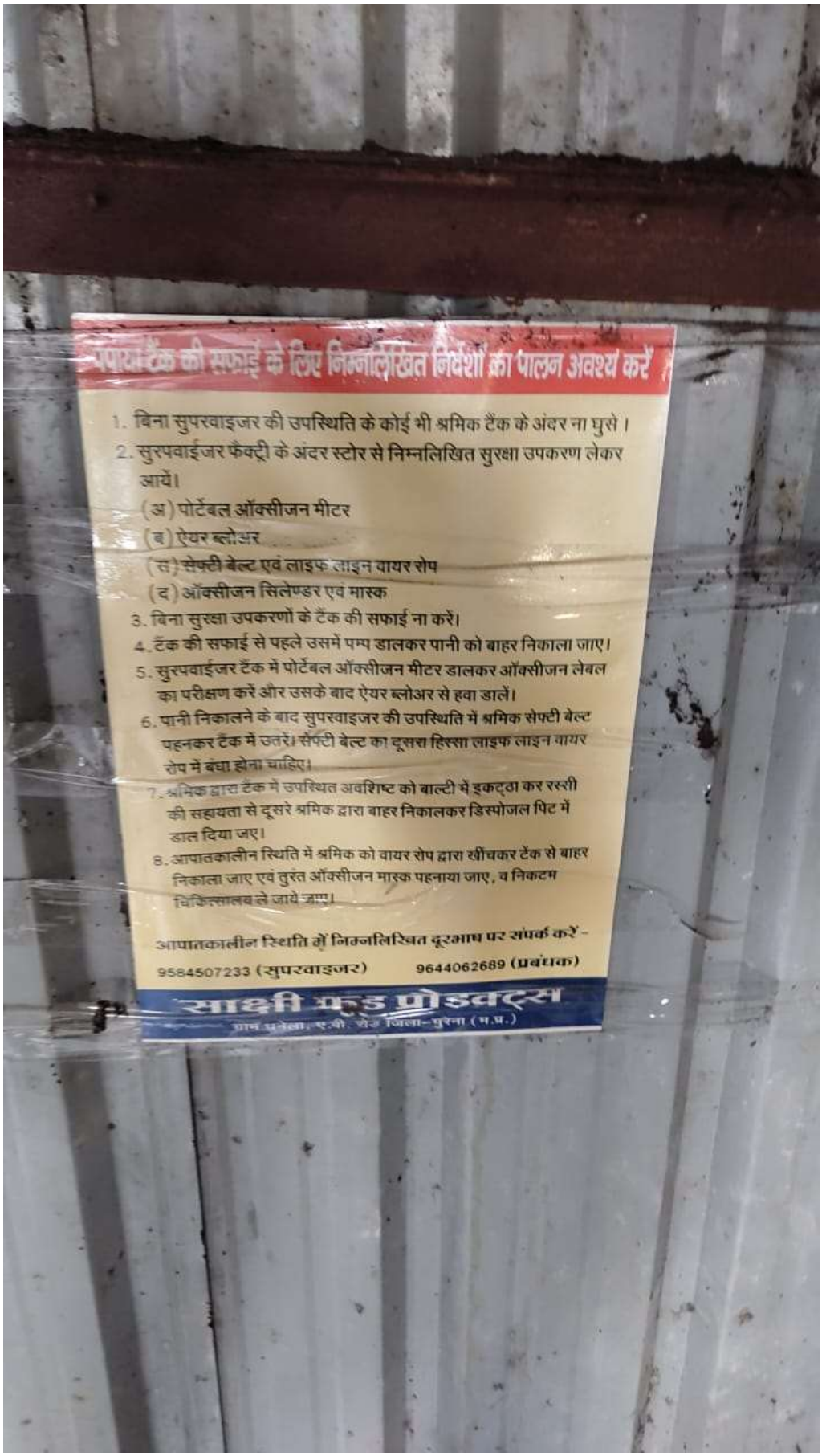
भवदीय
13/10/23
संतोष अग्रवाल
मैसर्स साक्षी फूड प्रोडक्ट
ग्राम धनेला जिला मुरैना

प्रतिलिपिः–

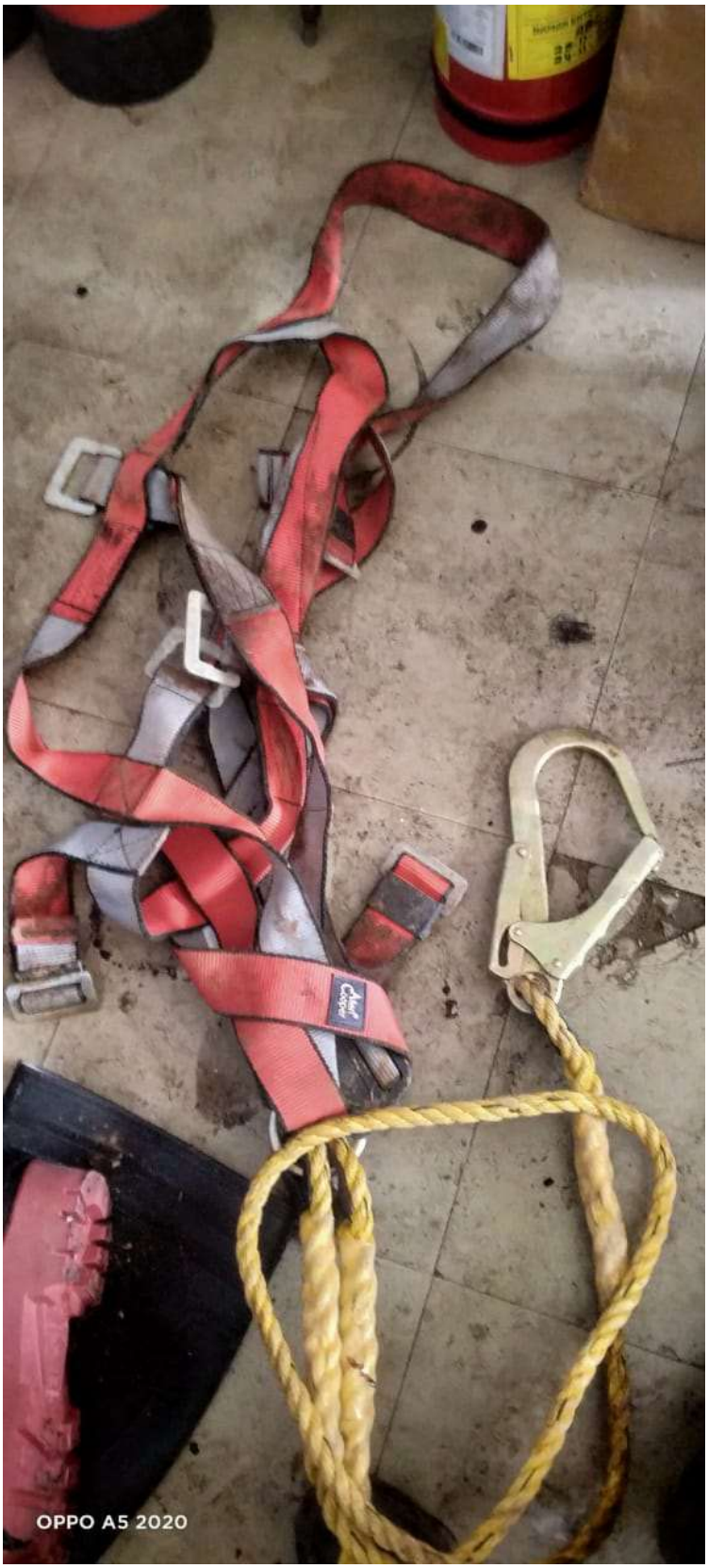
1. जिला दण्डाधिकारी , जिला मुरैना।
2. एस.पी. महोदय, जिला मुरैना।
3. ए.एस.पी. महोदय, जिला मुरैना।
4. डी.एस.पी. महोदय, जिला मुरैना।

कार्यालय कलेक्टर मुरैना (म0प्र0)

Scanned with CamScanner

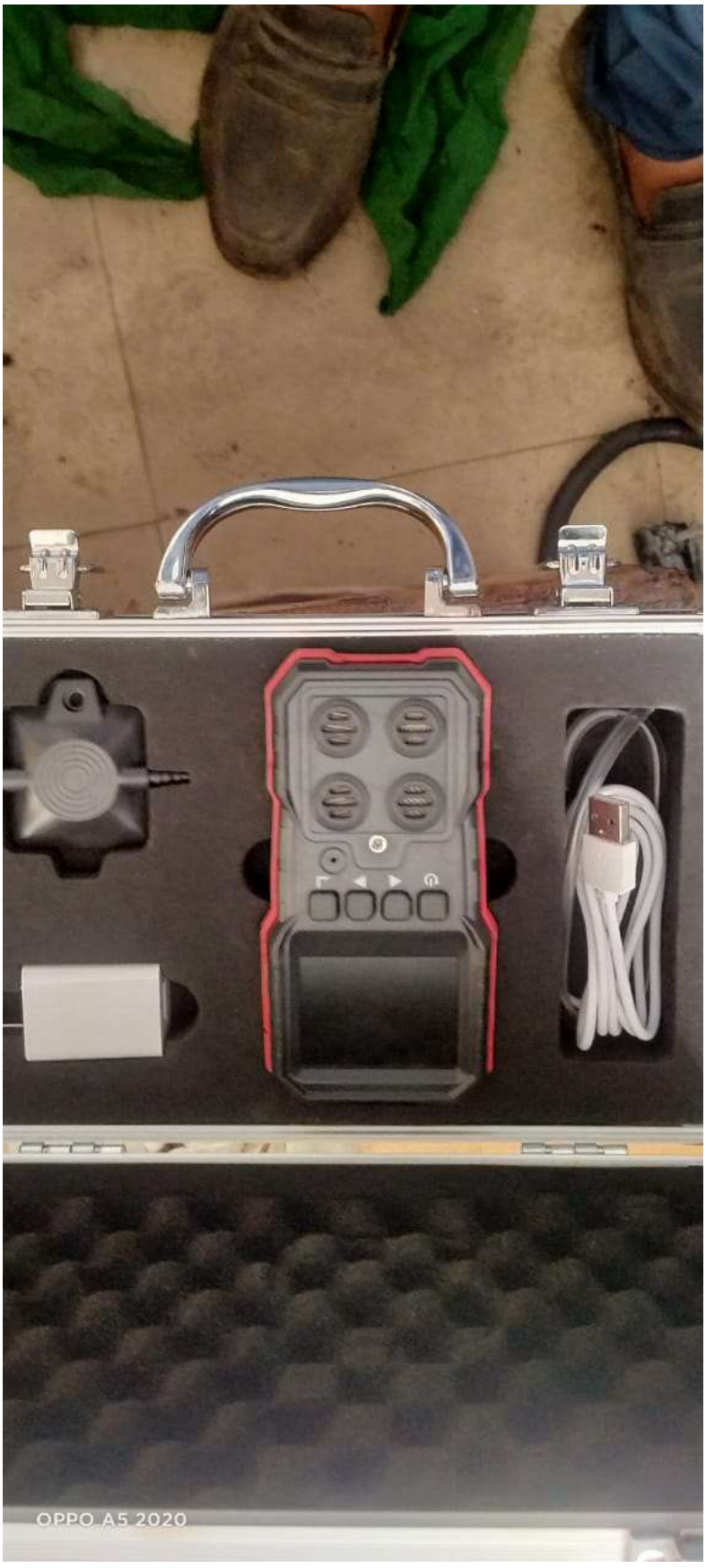

सफाई के लिए निम्नलिखित निर्देशों का पालन अवश्य करें
1. बिना सुपरवाइजर की उपस्थिति के कोई भी श्रमिक टैंक के अंदर ना घुसे।
2. सुरपवाईजर फैक्ट्री के अंदर स्टोर से निम्नलिखित सुरक्षा उपकरण लेकर आयें।
(अ) पोर्टेबल ऑक्सीजन मीटर
(ब) ऐयर ब्लोअर
(स) सेफ्टी बेल्ट एवं लाइफ लाइन वायर रोप
(द) ऑक्सीजन सिलेण्डर एवं मास्क
3. बिना सुरक्षा उपकरणों के टैंक की सफाई ना करें।
4. टैंक की सफाई से पहले उसमें पम्प डालकर पानी को बाहर निकाला जाए।
5. सुरपवाईजर टैंक में पोर्टेबल ऑक्सीजन मीटर डालकर ऑक्सीजन लेबल का परीक्षण करें और उसके बाद ऐयर ब्लोअर से हवा डालें।
6. पानी निकालने के बाद सुपरवाइजर की उपस्थिति में श्रमिक सेफ्टी बेल्ट पहनकर टैंक में उतरें। सैफ्टी बेल्ट का दूसरा हिस्सा लाइफ लाइन वायर रोप में बंधा होना चाहिए।
7. श्रमिक द्वारा टैंक में उपस्थित अवशिष्ट को बाल्टी में इकट्ठा कर रस्सी की सहायता से दूसरे श्रमिक द्वारा बाहर निकालकर डिस्पोजल पिट में डाल दिया जए।
8. आपातकालीन स्थिति में श्रमिक को वायर रोप द्वारा खींचकर टैंक से बाहर निकाला जाए एवं तुरंत ऑक्सीजन मास्क पहनाया जाए, व निकटम चिकित्सालय ले जाये जाए।
आपातकालीन स्थिति में निम्नलिखित दूरभाष पर संपर्क करें -
9584507233 (सुपरवाइजर) 9644062689 (प्रबंधक)
साक्षी फूड प्रोडक्ट्स
ग्राम पलेरा, ए.बी. रोड जिला-पुरेना (म.प्र.)

OPPO A5 2020


OPPO A5 2020

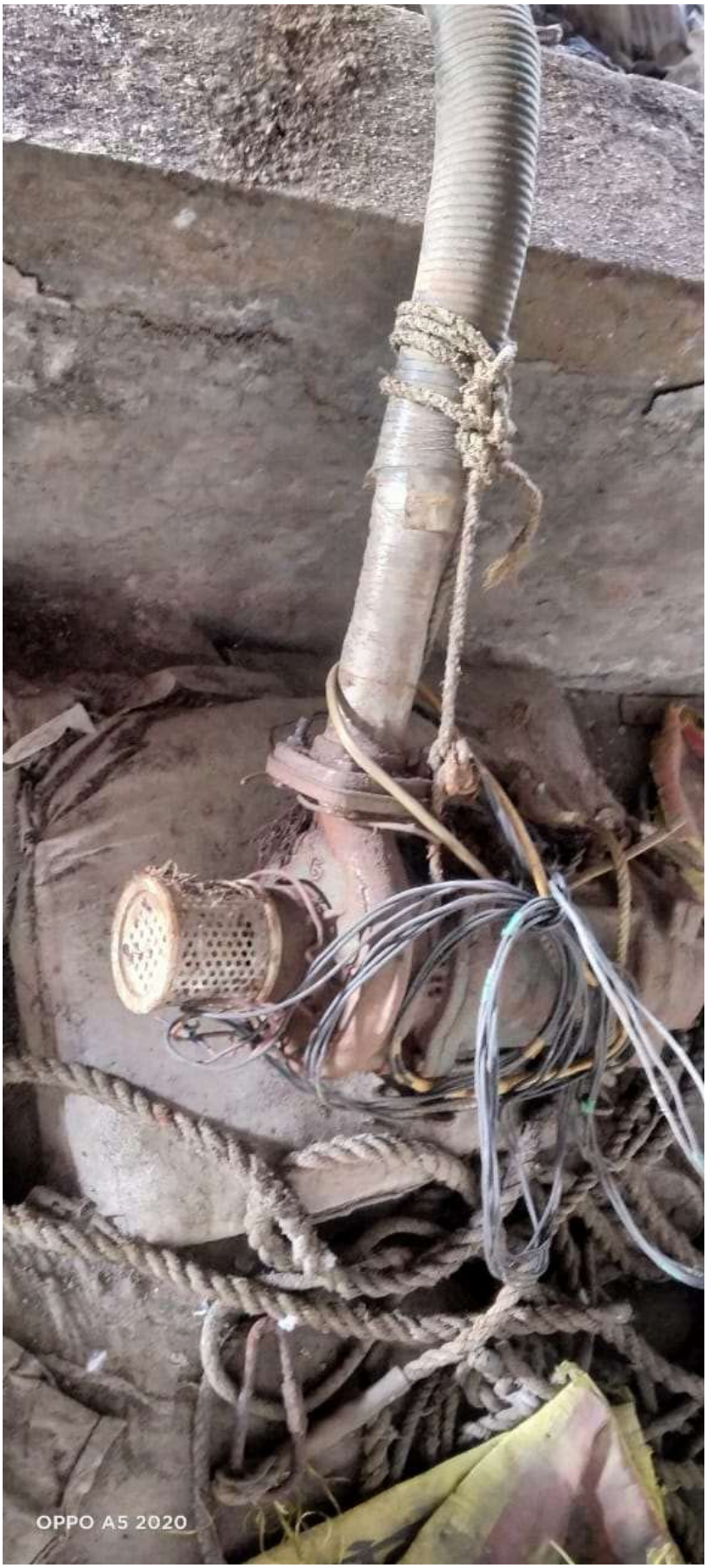
OPPO A5 2020

OPPO A5 2020


OPPO A5 2020

OPPO A5 2020

OPPO A5 2020


OPPO A5 2020

OPPO A5 2020

TAX-INVOICE

(ORIGINAL FOR RECIPIENT)

SPECTRUM ENGINEERING PRODUCT'S COMPANY
G-8, Navratan Building,
Jinsi Road No. 01, Lashkar,
Gwalior -474009 (M.P.)
E-Mail-"spectrum.Mukeshgwl@gmail.Com"
MSME CERTIFIACTE NO :-MP20D0021532
GSTIN/UIN: 23AHEPB6495R1ZU
State Name : Madhya Pradesh, Code : 23
Contact : 0751-4045980,9826250321
E-Mail : spectrum.mukeshgwl@gmail.com

Invoice No.	Dated
50951	5-May-22
Delivery Note	Mode/Terms of Payment
Reference No. & Date.	Other References
Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
Dispatched through	Destination
DIRECT	MALANPUR
Terms of Delivery	

Buyer (Bill to)

Sakshi Food Products
A.B. ROAD BANMORE (M.P.)
GSTIN/UIN : 23ACOFS6570P1ZA
State Name : Madhya Pradesh, Code : 23
Contact person : MR. SANTOSH AGARWALA JI

Sl No.	Description of Goods	HSN/SAC	GST Rate	Quantity	Rate	per	Disc. %	Amount
1	**PUMP 18% (2021)** *SIVAGE PUMP ENTERNA* *1 HP MAKE- KIRLOSKAR*	84137010	18 %	**1.00 PC**	13,500.00	PC		**13,500.00**
	CGST							**1,215.00**
	SGST							**1,215.00**
	Total			**1.00 PC**				**₹ 15,930.00**

Amount Chargeable (in words) *E. & O.E*

INR Fifteen Thousand Nine Hundred Thirty Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
84137010	13,500.00	9%	1,215.00	9%	1,215.00	2,430.00
Total	**13,500.00**		**1,215.00**		**1,215.00**	**2,430.00**

Tax Amount (in words) : **INR Two Thousand Four Hundred Thirty Only**

Electronic Mode of Payment
Unified Payment Interface (UPI)

Company's PAN : **AHEPB6495R**

Declaration
TERMS & CONDITIONS :-
1) Goods once sold will not be taken back (
2) Intrest charged @24% PA if the payment not paid with in as per your order or 30 days. (3) Dear all for properly and continus services please pay timely.

Company's Bank Details
Bank Name : **ICICI BANK LTD.**
A/c No. : **019705500811**
Branch & IFS Code : ***CITY CENTER,GWALIOR & ICIC0000197***

Customer's Seal and Signature

for SPECTRUM ENGINEERING PRODUCT'S COMPANY

SPECTRUM ENGINEERING PRODUCTS CO. SIGNATURE

Authorised Signatory

SUBJECT TO GWALIOR JURISDICTION

This is a Computer Generated Invoice

Scanned with CamScanner

ANNEXURE R/9

SFP	RECORD OF SALT CONCENTRATION IN PAPAYA STORAGE TANK							
Month:	AUGUST - 2023							
Date	TANK 1	TANK 2	TANK 3	TANK 4	TANK 5	TANK 6	Checked By	Verified By
1	20	21	20	20	21	–		
2	20	21	21	20	21	–		
3	21	20	21	20	21	–		
4	21	20	21	21	21	–		
5	21	20	21	21	21	–		
6	–	–	–	–	–	–	–	–
7	21	21	21	21	20	–		
8	21	21	21	21	20	–		
9	21	20	21	21	20	–		
10	20	20	20	21	20	–		
11	20	21	21	21	20	–		
12	20	21	21	21	20	–		
13	–	–	–	–	–	–	–	–
14	21	21	20	21	21	–		
15	21	21	20	21	21	–		
16	21	21	20	20	20	–		
17	21	21	20	20	21	–		
18	21	21	20	21	21	–		
19	20	21	21	21	21	–		
20	–	–	–	–	–	–	–	–
21	20	20	21	20	21	–		
22	21	20	21	20	20	–		
23	21	20	21	20	20	–		
24	21	21	21	20	20	–		
25	21	21	21	20	20	–		
26	21	21	20	21	20	–		
27	–	–	–	–	–	–	–	–
28	21	20	20	21	20	–		
29						–		
30						–		
31						–		

ANNEXURE R/10

संचालनालय, औद्योगिक स्वास्थ्य एवं सुरक्षा, मध्यप्रदेश शासन, इंदौर
Ph. 0731-2533482 (O), Fax 0731-2544264(O), Email:- dihsindore@gmail.com

इंदौर, दिनांक-09/12/2023.

प्रति,
अधिभोगी/प्रबंधक
SAKSHI FOOD PRODUCTS
VILLAGE - DHANELA, A.B ROAD, MORENA
Dist.-Morena (M.P.)

विषयः- कारखाना भवन के नक्शों के अनुमोदन बाबत।
संदर्भ : आपका आवेदन क्रमांक FAC2325047

उपरोक्त उल्लेखित कारखाने के नक्शों की एक प्रति निम्न शर्तों के साथ अनुमोदित की जाकर इस पत्र के संलग्न भेजी जा रही है:-

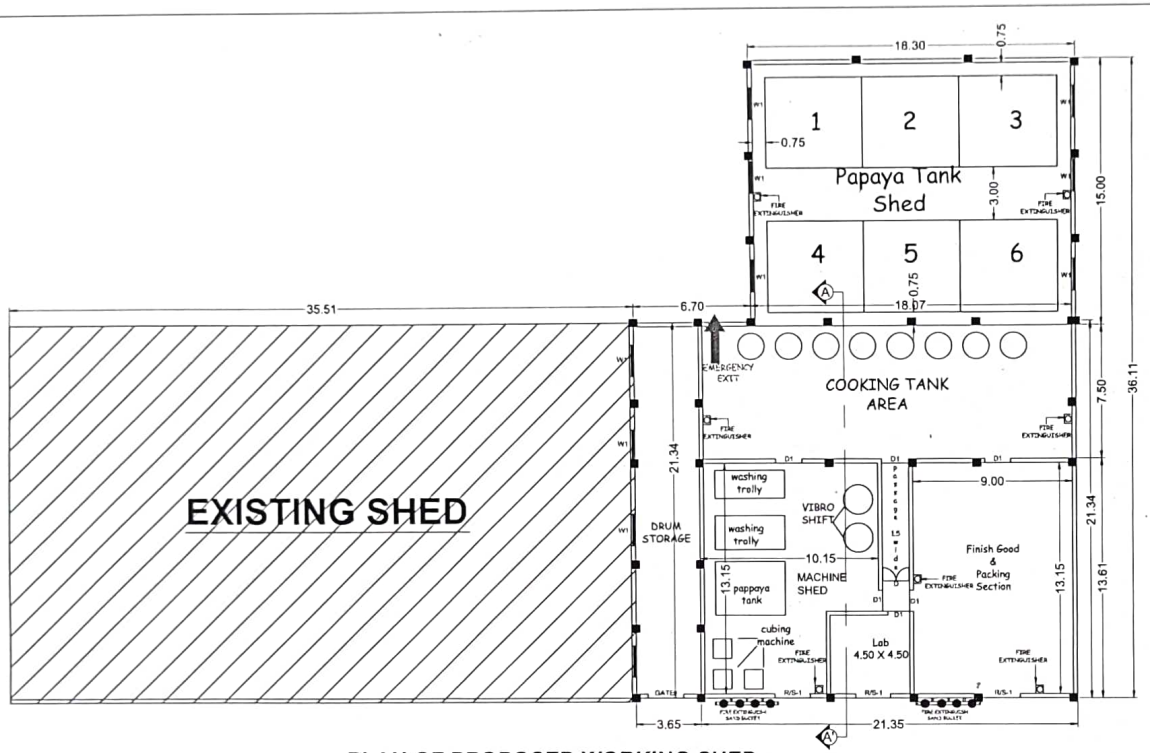
1. यह अनुमोदन कारखाने के साईट या स्थल का अनुमोदन नहीं है।
2. यह अनुमोदन भवन निर्माण के लिए अथवा अन्य सामग्री प्रदाय करने के संबंध में ग्यारंटी नहीं देता।
3. कारखाना अधिनियम, 1948 तथा म.प्र. कारखाना नियमावली, 1962 के अंतर्गत आवश्यक व्यवस्थाओं जो इन नक्शों में दर्शायी नहीं गई है, से यह अनुमोदन मुक्ति नहीं देता उनका पूरा पालन किया जाना आवश्यक है।
4. कारखाने में एप्ल्यूएन्टस तथा ट्रेडवेस्ट संबंधी योजना आपको स्थानीय पब्लिक अधिकारी अथवा संबंधित अन्य विभागों से पृथक से नियमानुसार अनुमोदन कराई जाना आवश्यक है।
5. यह अनुमोदन किसी भी अन्य अधिनियम या नियम से मुक्ति प्रदाय नहीं करता।
6. निर्माण प्रक्रिया चालू करने के पूर्व निर्धारित प्रपत्र २ पर स्टेबिलिटी सर्टिफिकेट सक्षम व्यक्ति द्वारा जारी प्रस्तुत करे।
7. यह अनुमोदन कारखाने परिसर के अंदर श्रमिको /स्टाफ के रहवासी क्वाटर्स के लिए नहीं है।
8. कारखाने में म. प्र. कारखाने नियमावली 1962 के नियम 72 के अनुसार समुचित अग्नि सुरक्षा की व्यवस्था की जावे।
9. नक्शों का यह सशर्त अनुमोदन अपलोड किये गए नक्शों के आधार पर बिना किसी स्थल सत्यापन के किया गया है | स्थल पर स्थित संनिर्मित भवन / स्ट्रक्चर्स / प्लांट मशीनरी आदि तथा अनुमोदित नक्शों में दर्शाए गए विवरण मे किसी प्रकार की विसंगति पाए जाने अथवा विहित शर्तों के प्रतिकूल पाए जाने पर कारखाने के अधिभोगी जिमेदार होगें तथा आवेदन कारखाना नियम 1962 के नियम 6(2) के अंतर्गत कार्यवाही योग्य होगा |
10. Fire fighting arrangements shall be provided as rule. 11. Safety arrangements shall be provided as per rule. 12. This approval is not for any structural design.

Signature valid
Digitally Signed By AJAY PAL SINGH (BHOPAL\)
Date : 26-Dec-2023 17:31:31 IST

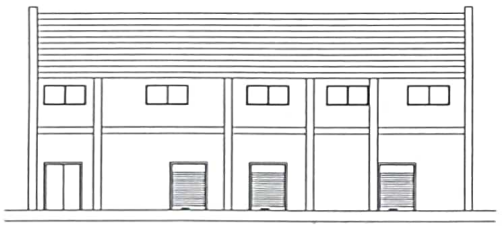
मुख्य कारखाना निरीक्षक
एवं संचालक
औद्योगिक स्वास्थ्य एवं सुरक्षा
मध्यप्रदेश शासन, इंदौर

प्रतिलिपी :-(1) उप संचालक, औद्योगिक स्वास्थ्य एवं सुरक्षा, ग्वालियर की ओर म.प्र. कारखाना नियमावली 1962 के नियम 3-ए(2) के प्रावधानुसार उपरोक्त उल्लेखित शर्तों का पालन सुनिश्चित कराये जाने हेतु प्रेषित।

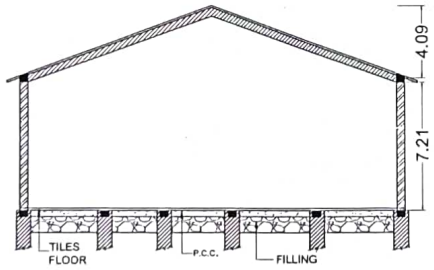
मुख्य कारखाना निरीक्षक
एवं संचालक
औद्योगिक स्वास्थ्य एवं सुरक्षा
मध्यप्रदेश शासन, इंदौर



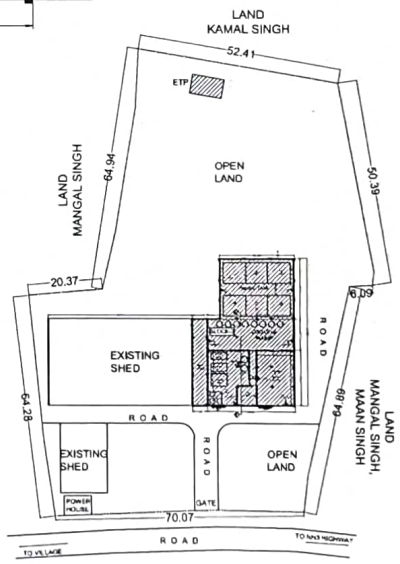
PLAN OF PROPOSED WORKING SHED (SCALE - 1:100)



FRONT ELEVATION (SCALE - 1:100)



SECTION- AA' (SCALE - 1:100)



SITE PLAN (SCALE - 1:500)

SCHEDULE OF OPENING (IN M.)	
1. R/S-1	~ 2.40 X 2.80
2. R/S-2	~ 1.50 X 2.80
2. W1	~ 2.40 X 1.50
4. V1	~ 1.50 X 0.60
5. D1	~ 1.00 X 2.10
6. D2	~ 0.75 X 2.10

~:AREA STATEMENTS :~

GROUND FLOOR

PARTICULARS	SIZE	AREA (in sqm.)
1.DRUM STORE	3.65 X 21.34	77.89
2.COOKING TANKS, MACHINE AND FINISH GOODS AREA	21.35X21.34	455.60
3.PAPAYA TANK SHED	18.30X15.00	274.50

TOTAL PROPOSED CONST. AREA - 808.00 SQMT.

TOTAL PLOT AREA - 8300.00 SQMT.

JOB TITLE :~

M/S SAKSHI FOOD PRODUCTS

LOCATION - SURVEY NO.- 168/1/1,168/1/2,170/1,170/2, 173/1, VILL- DHANELA, A.B. ROAD, MORENA (M.P.)

S&S CONSTRUCTION COMBINES
ENGINEERS, BUILDERS & VALUERS,
JIWAJI GANJ, MORENA (M.P.) 476001,
TEL :- 07532-232785

OWNER'S SIGN	ARCHITECT/ENGINEER
	Ar. HIMANSHU GUPTA

SHEET TITLE :~

SUBMISSION DRAWING OF FOOD PRODUCT INDUSTRY

56

नोट :- संलग्न पत्र में उल्लेखित शर्तों के साथ अनुमोदित - मृण्य कारखाना निरीक्षक, इटॉर मध्य प्रदेश

ANNEXURE R/11

CANCELLED

न्यायालय प्रतिकार कमिश्नर कमांक 2 ग्वालियर (म.प्र.)

प्रकरण कं 178/B/2023/डब्ल्यू.सी.ए.(फैटल)

साक्षी फूड प्रोडक्टस ग्राम धनेला तहसील बामौर ए.बी.रोड मुरैना म.प्र.

.....आवेदक

COMMISSIONER Workmen's Compensation No.2

30.05.2024

आवेदक द्वारा श्री ब्रम्हा अग्रवाल अधिवक्ता उपस्थित।

आश्रितगण/अनावेदकगण द्वारा श्री आलोक शर्मा अधिवक्ता उपस्थित।

प्रकरण जमा क्षतिधन वितरण पर तर्क हेतु नियत है।

जमा क्षतिधन राशि वितरण पर तर्क सुने गये।

इस आदेश द्वारा जमा क्षतिधन वितरण किया जा रहा है।

आवेदक साक्षी फूड्स प्रोडक्टस प्रा0लि0 की ओर से श्री ब्रम्हा अग्रवाल अधिवक्ता द्वारा उनके नियोजन में कार्यरत श्रमिक रामअख्तियार सिंह की टेंक खाली करते हुये अचानक हुई दुर्घटना में दिनांक 30.08.2023 को मृत्यु हो जाने के फलस्वरूप क्षतिपूर्ति राशि 9,62,105/–रूपये जरिये डी.डी.कमांक 182973 दिनांक 26.09.2023 द्वारा इस न्यायालय में जमा कराये गये है, जो तत्समय हेतु सावधि जमा राशि के रूप मे राष्ट्रीयकृत बैंक में जमा कराई गई।

वितरण कार्यवाही हेतु दैनिक समाचार पत्र "पत्रिका" दिनांक 07 नवंबर 2023 को विज्ञप्ति जारी करते हुये आश्रितगण की उपस्थिति हेतु तिथि नियत की गई, जिसके अनुक्रम मे आवेदकगण आश्रितता के संबंध मे दस्तावेजी प्रमाण सहित उपस्थित हुये। किसी अन्य ने आश्रित होने के आधार पर क्लेम प्रस्तुत नही किया एवं क्षतिधन पर दावा प्रस्तुतकर्ता पर आश्रित न होने के संबंध में आपत्ति प्रस्तुत नहीं की।

मृतक की पत्नी श्रीमती मंजेश एवं मृतक की माता रामबेटी की जांच साक्ष्य से यह प्रकट हुआ है कि मृतक के एक बच्चा है जिसका नाम कृष्ण कन्हैया उम्र– 06 वर्ष है जो अवयस्क है। मृतक के 07 भाई एवं 02 बहिन थी जिनके नाम कमश: दशरथ उम्र– 55 वर्ष, पूरन उम्र– 52 वर्ष, रामवीर उम्र– 50 वर्ष, राणाजीत

प्रमाणित किया जाता है कि नक्शा मुताबिक सलग्न है।
हस्ताक्षर
6/7/24

Scanned with CamScanner

ORDER SHEET

CASE NO- 178/B/WCA/23F

Date of order porceeding	Order of procedding with signature of presiding officer	Signature parties o. pleaders where necessary

उम्र–48 वर्ष, मृतक रामनरेश मृतक रामअख्यिार, मृतक वीर सिंह, शीला उम्र– 50 वर्ष, रामसखी उम्र– 45 वर्ष है। सभी शादीशुदा है। रामनरेश की शादी नहीं हुई है। आवेदिका श्रीमती मंजेश ने व्यक्त किया कि उसके ससुर रामकिशन की मृत्यु पूर्व में हो चुकी है उसकी सास रामबेटी उसके साथ ही रहती है। अभिलेखीय प्रमाण के रूप मे प्रदर्श पी–01 लगायत प्रदर्श पी–06 दस्तावेज प्रस्तुत है। आश्रितगण मृतक की कमाई पर आश्रित थे। जाच साक्ष्य से स्पष्ट है कि मृत्यु के समय कर्मकार रामअख्यिार सिंह की पत्नी श्रीमती मंजेश, मृतक का पुत्र कृष्ण कन्हैया, मृतक की मां श्रीमती रामबेटी आश्रितगण होना प्रमाणित है।

आश्रितगण की सामाजिक स्थिति, मृतक कर्मकार के जीवित रहते हुये उनके जीवन स्तर, जीवन प्रत्याशा, भविष्य, एवं वर्तमान परिदृश्य को दृष्टिगत रखते हुये न्यायालय में निक्षिप्त धनराशि 9,62,105/–रूपये (नौ लाख बासठ हजार एक सौ पांच) रूपये मय ब्याज का भुगतान क्षतिधन वितरण भुगतान निम्नानुसार किया जाता है:–

क.	नाम	राशि
1.	श्रीमती रामबेटी पत्नी स्व. रामकिशन आयु– 66 वर्ष।	01– 1,00,000/–(एक लाख)रूपये की एफ.डी. आर. 01 वर्ष तक के लिए।
2.	कृष्ण कन्हैया पुत्र स्व. रामअख्यिार सिंह उर्फ राम अवतार आयु– 06 वर्ष।	01– 1,00,000/–(एक लाख)–1,00,000/–(एक लाख) रूपये की एफ.डी.आर. क्रमशः 13 वर्ष, 14 वर्ष एव 15 वर्ष तक के लिए।
3.	श्रीमती मजेश पत्नी स्व. रामअख्यिार सिंह गुर्जर उर्फ राम अवतार आयु– 32 वर्ष	01– 1,00,000/–(एक लाख)–1,00,000/–(एक लाख)रूपये की एफ.डी.आर. क्रमशः 01 वर्ष लगायत 04 वर्ष तक के लिए। 02– 1,62,105/–(एक लाख बासठ हजार एक सौ पांच) रूपये मय ब्याज सहित प्रकाशन शुल्क 1575/–काटे जाने के बाद राशि 1,60,530/–(एक लाख साठ हजार पांच सौ तीस)रूपये बचत खाते के माध्यम से भुगतान की जावे।

शब्दों में–नौ लाख बासठ हजार एक सौ पांच रूपये अंकों में– 9,62,105/– रूपये

Scanned with CamScanner

बैंक को निर्देशित किया जाये कि एफ.डी.आर. पर ऋण भार आयद न करे। एफ.डी.आर. पूर्ण होने पर मय ब्याज सहित संपूर्ण राशि बचत खाते से तत्काल भुगतान कर दी जाये। एफ.डी.आर. पर इस आशय की टीप अंकित की जावे, "समयावधि पूर्ण होने पर संपूर्ण राशि का भुगतान संबंधित आश्रित को किया जावे और इस हेतुक न्यायालय से पृथक आदेश की आवश्यकता नहीं है।'

प्रकरण मे अन्य कोई कार्यवाही शेष नहीं होने से प्रकरण का परिणाम दर्ज कर, अभिलेख अभिलेखागार मे प्रेषित हों।

(पुष्पराज सिंह उईके)

For Vikramaditya Co-operative Bank Ltd.
GWALIOR (M.P.)

24.6.24
25.6.24
1.7.24
65/50 Dak 17/24
8.7.24
8.7.24
8.7.24

प्रमाणित प्रतिलिपि
8/7/24
मुख्य लिपिक
न्यायालय जनपद-2
ग्वालियर (म.प्र.)

Scanned with CamScanner

आयोग अधिनियम: कर्मकार प्रतिकर अधिनियम
आयुक्त कर्मकार प्रतिकर-मालामाल ग्वा.2 एवं
प.क्र.178/B/W.C.Act/2023 श्रीमती मंजेश
प्रतिकर रु.14,00,000/-

प्रकरण क्र.178/बी/डब्ल्यू.सी.एक्ट/2023 फेटल

Witness No.....01.....for aadak Deposition taken the.11-05-2024 day of.....Witness's apparent age 32 year States on शपथ my name is श्रीमती मंजेश पत्नी स्व. रामअख्तियार सिंह गुर्जर of occupation कुछ नहीं address ग्राम टिकटौली गुर्जर मैना बसई तहसील जौरा जिला मुरैना म.प्र.

कथन :-

01- मैं मृतक रामअख्तियार सिंह की विवाहिता पत्नी हूं मेरा पति अनावेदक संस्थान में श्रमिक के रूप में कार्य करते थे। कार्य करने के दौरान घटित दुर्घटना में आई चोटों के कारण उसकी मृत्यु दिनांक 30.08.2023 को हो गई थी। मेरे एक बच्चा है जिसका नाम कृष्ण कन्हैया है। मेरे पति 07 भाई थे जिनके नाम क्रमशः बड़े जेठ का नाम दशरथ उम्र-55 वर्ष, पूरन उम्र-52 वर्ष, रामवीर उम्र-50 वर्ष, रणजीत उम्र-48 वर्ष, रामनरेश उम्र-45 वर्ष, मेरे पति रामअख्तियार वीर सिंह उम्र 32 वर्ष है। सभी भाईयों की शादी हो चुकी है रामनरेश की शादी नहीं हुई है। मेरे दो नंद है बड़ी नंद का नाम शीला उम्र-50 वर्ष, रामसखी उम्र-45 वर्ष है जो सभी शादीशुदा होकर अपनी ससुराल में रह रही है। मेरे ससुर की मृत्यु पूर्व में हो चुकी है मेरी सास का नाम रामबेटी उम्र-66 वर्ष है जो मेरे साथ ही रहती है। मेरा पति रामअख्तियार जो वेतन लाते थे जिससे मैं व अपने बच्चे का भरण पोषण करती थी। मेरे व मेरे पुत्र के अतिरिक्त मेरे पति की आय पर अन्य कोई आश्रितगण नहीं थे।

02- मेरा आधारकार्ड प्रदर्श पी-01 एवं बैंक पासबुक प्रदर्श पी-02, मेरे पुत्र कृष्ण कन्हैया का आधारकार्ड प्रदर्श पी-03, वरपा फोटो प्रदर्श पी-04 जिसकी छायाप्रति प्रदर्श पी-01 सी लगायत प्रदर्श पी-02 सी है। मुझे जमाशुदा राशि दिलाये जाने का निवेदन है। उक्त जमाशुदा राशि के अलावा मुझे अनावेदक संस्थान द्वारा 14,00,000/- चौदह लाख रुपये प्राप्त हो चुके है।

बयान पढकर सुनाया सही होना स्वीकार — मेरे बोलने पर टाईप किया गया

पुष्पराज सिंह चुईके
COMMISSIONER
For Workmen's Compensation No.2
GWALIOR (M.P.)

पुष्पराज सिंह चुईके
COMMISSIONER
For Workmen's Compensation No.2
GWALIOR (M.P.)

Scanned with CamScanner

प्रकरण क्रं.178/बी/डब्ल्यू.सी.एक्ट/2023 फेटल

Witness No.....02.....for आवेदक Deposition taken the.11-05-2024 day of.....Witness's apparent age 66 year States on सशपथ my name is श्रीमती रामप्यारी पत्नी स्व: रामकिशन of occupation कुछ नही address ग्राम टिकटौली गुर्जर मैना बसई तहसील जौरा जिला मुरैना म.प्र.

कथन:-

01- मै मृतक रामअख्त्यार सिंह की माता हू मेरा पुत्र अनावेदक संस्थान मे श्रमिक के रूप मे कार्य करते थे। कार्य करने के दौरान घटित दुर्घटना में आई चोटों के कारण उसकी मृत्यु दिनांक 30.08.2023 को हो गई थी। मेरे पुत्र के एक बच्चा है जिसका नाम कृष्ण कन्हैया है। मेरे 07 पुत्र थे जिनके नाम कमशः बडे पुत्र का नाम दशरथ उम्र-55 वर्ष, पूरन उम्र-52 वर्ष, रामवीर उम्र-50 वर्ष, राजाजीत उम्र-48 वर्ष, रामनरेश उम्र-45 वर्ष, मेरा पुत्र मृतक रामअख्त्यार, वीर सिंह उम्र-32 वर्ष है। सभी पुत्रो की शादी हो चुकी है रामनरेश की शादी नही हुई है। मेरे दो बेटी है बडी बेटी का नाम शीला उम्र-50 वर्ष, रामसखी उम्र-45 वर्ष है जो सभी शादीशुदा होकर अपनी ससुराल मे रह रही है। मेरे पति की मृत्यु पूर्व मे हो चुकी है मेरा पुत्र रामअख्त्यार जो वेतन लाता था वह अपने बच्चे का भरण पोषण करती थी।

02- मेरा आधारकार्ड प्रदर्श पी-05, मेरा वोटकार्ड प्रदर्श पी-06 एवं बैंक पासबुक प्रदर्श पी-07 जिसकी छायाप्रति प्रदर्श पी-05 सी लगायत प्रदर्श पी-06 सी है। मुझे जमाशुदा राशि दिलाये जाने का निवेदन है।

बयान पढकर सुनाया सही होना स्वीकार

पुष्पराज सिंह उईके

COMMISSIONER
For Workmen's Compensation No.2
GWALIOR (M.P.)

मेरे बोलने पर टाईप किया गया

पुष्पराज सिंह उईके

COMMISSIONER
For Workmen's Compensation No.2
GWALIOR (M.P.)

प्रमाणित प्रतिलिपि

Scanned with CamScanner

न्यायालय प्रतिकार कमिश्नर कमांक 2 ग्वालियर (म.प्र.)

प्रकरण कं 179/13/2023/डब्ल्यू.सी.ए.(फैटल) 62

साक्षी फूड प्रोडक्टस ग्राम धनेला तहसील
बामौर ए.बी.रोड मुरैना म.प्र.

.....आवेदक

(1) रामकिशन (पिता)
(2) श्रीमती सरकवेदी w/o श्रीरामकिशन (पत्नी)
(3) श्रीमती सुरक्ष w/o स्व. बोटसिंह (पत्नी)
(4) कुलदीप पुत्र स्व. बोटसिंह (पुत्र) 7 वर्ष
(5) कु. मोनिका पुत्री स्व. बोटसिंह (पुत्री) 5 वर्ष
(6) अंकुश पुत्र स्व. बोटसिंह उम्र 3 वर्ष (पुत्र)
निवासी - ग्राम धनेला थाना बाड जिला मुरैना म.प्र.

~~आदेश पत्र अंकर्~~

30.05.2024

आवेदक द्वारा श्री
आश्रितगण/अन
अधिवक्ता उपस्थित।

प्रकरण जमा क्षतिधन वितरण पर तर्क हेतु नियत है।

जमा क्षतिधन राशि वितरण पर तर्क सुने गये।

इस आदेश द्वारा जमा क्षतिधन वितरण किया जा रहा है।

आवेदक साक्षी फूड्स प्रोडक्टस प्रा0लि0 की ओर से श्री ब्रम्हा अग्रवाल अधिवक्ता द्वारा उनके नियोजन में कार्यरत श्रमिक वीर सिंह की टेक खाली करते हुये अचानक हुई दुर्घटना में दिनांक 30.08.2023 को मृत्यु हो जाने के फलस्वरूप क्षतिपूर्ति राशि 10,03,503/–रूपये जरिये डी.डी.कमांक 182971 दिनांक 26.09.2023 द्वारा इस न्यायालय में जमा कराये गये हैं, जो तत्समय हेतु सावधि जमा राशि के रूप में राष्ट्रीयकृत बैंक में जमा कराई गई।

वितरण कार्यवाही हेतु दैनिक समाचार पत्र "पत्रिका" दिनांक 07 नवंबर 2023 को विज्ञप्ति जारी करते हुये आश्रितगण की उपस्थिति हेतु तिथि नियत की गई, जिसके अनुक्रम में आवेदकगण आश्रितता के संबंध में दस्तावेजी प्रमाण सहित उपस्थित हुये। किसी अन्य ने आश्रित होने के आधार पर क्लेम प्रस्तुत नही किया एवं क्षतिधन पर दावा प्रस्तुतकर्ता पर आश्रित न होने के संबंध में आपत्ति प्रस्तुत नहीं की।

मृतक की पत्नी श्रीमती कुलदीप एवं मृतक की माता रामबेटी की जांच साक्ष्य से यह प्रकट हुआ है कि मृतक के 03 बच्चे है जिनके नाम कुलदीप उम्र– 09 वर्ष, कु0 मोनिका उम्र– 07 वर्ष, अभिषेक उर्फ अकुश उम्र– 05 वर्ष है जो अवयस्क है। मृतक के 07 भाई एवं 02 बहिन थी जिनके नाम क्रमशः दशरथ उम्र– 55 वर्ष, पूरन उम्र– 52 वर्ष, रामवीर उम्र– 50 वर्ष, रणाजीत उम्र–48 वर्ष, मृतक रामनरेश मृतक रामअखियार, मृतक वीर सिंह, शीला उम्र– 50 वर्ष, रामसखी उम्र– 45 वर्ष है। सभी शादीशुदा है।

प्रमाणित किया जाता है कि नकल मूलानुसार सत्यापित है।
हस्ताक्षर 7/11/24

Scanned with CamScanner

ORDER SHEET

CASE NO- 173/18/workmf

Date of order porceeding	Order of procedding with signature of presiding officer	Signature of parties or pleaders where necessary

रामनरेश की शादी नही हुई है। आवेदिका श्रीमती सूरज ने व्यक्त किया कि उसके ससुर रामकिशन की मृत्यु पूर्व में हो चुकी है उसकी सास रामबेटी उसके साथ ही रहती है। अभिलेखीय प्रमाण के रूप में प्रदर्श पी–01 लगायत प्रदर्श पी–10 दस्तावेज प्रस्तुत है। आश्रितगण मृतक की कमाई पर आश्रित थे। जांच साक्ष्य से स्पष्ट है कि मृत्यु के समय कर्मकार वीर सिंह की पत्नी श्रीमती सूरज, मृतक की पुत्री कु0 मोनिका, मृतक के पुत्रगण कुलदीप, अभिषेक, मृतक की मां श्रीमती रामबेटी आश्रितगण होना प्रमाणित है।

आश्रितगण की सामाजिक-स्थिति, मृतक कर्मकार के जीवित रहते हुये उनके जीवन स्तर, जीवन प्रत्याशा, भविष्य, एवं वर्तमान परिदृश्य को दृष्टिगत रखते हुये न्यायालय में निक्षिप्त धनराशि 10,03,503/–रूपये (दस लाख तीन हजार पांच सौ तीन) रूपये मय ब्याज का भुगतान क्षतिधन वितरण भुगतान निम्नानुसार किया जाता है:–

क	नाम	राशि
1.	श्रीमती रामबेटी पत्नी स्व. रामकिशन आयु– 66 वर्ष।	01– 1,00,000/–(एक लाख)रूपये की एफ.डी. आर. 01 वर्ष तक के लिए।
2.	कुलदीप पुत्र स्व. वीर सिंह आयु– 09 वर्ष।	01– 1,00,000/–(एक लाख)रूपये की एफ.डी. आर. 11 वर्ष तक के लिए।
3.	कु0 मोनिका पुत्री स्व. वीर सिंह आयु– 07 वर्ष।	01– 1,00,000/–(एक लाख)–1,00,000/–(एक लाख)रूपये की एफ.डी.आर. 13 वर्ष एवं 14 वर्ष तक के लिए।
4.	अभिषेक पुत्र स्व. वीर सिंह आयु– 05 वर्ष।	01– 1,00,000/–(एक लाख)रूपये की एफ.डी. आर. 15 वर्ष तक के लिए।
5.	श्रीमती सूरज, पत्नी स्व. वीर सिंह आयु– 30 वर्ष	01– 1,00,000/–(एक लाख)–1,00,000/–(एक लाख)रूपये की एफ.डी.आर. क्रमशः 01 वर्ष लगायत 04 वर्ष तक के लिए। 02– 1,03,503/– (एक लाख तीन हजार पांच सौ तीन)रूपये मय ब्याज सहित प्रकाशन शुल्क 1,575/– काट जाने के बाद राशि 1,01,928/– (एक लाख एक हजार नौ सौ अट्ठाईस)रूपये बचत खाते के माध्यम से भुगतान की जावे।

Scanned with CamScanner

शब्दों में–दस लाख तीन हजार पांच सौ तीन रूपये, अंकों में– 10,03,503/–रूपये

बैंक को निर्देशित किया जाये कि एफ.डी.आर. पर ऋण भार आयध न करे। **एफ.डी.आर. पूर्ण होने पर मय ब्याज सहित संपूर्ण राशि बचत खाते से तत्काल भुगतान कर दी जाये। एफ.डी.आर. पर इस आशय की टीप अंकित की जावे, "समयावधि पूर्ण होने पर संपूर्ण राशि का भुगतान संबंधित आश्रित को किया जावे और इस हेतुक न्यायालय से पृथक आदेश की आवश्यकता नहीं है।'**

प्रकरण में अन्य कोई कार्यवाही शेष नहीं होने से प्रकरण का परिणाम दर्ज कर, अभिलेख अभिलेखागार में प्रेषित हों।

(पुष्पराज सिंह उईके)
COMMISSIONER
For Workmen's Compensation Act
GWALIOR (M.P.)

आवेदन प्रस्तुत करने का दिनांक — 24.6.24
आवेदक को उपस्थित होने का दिनांक — 25.6.24
अनावेदक के उपस्थित होने का दिनांक — 1.7.24
अन्य किस वाद प्रश्न का विवरण — 68/520 Dark 17/24
अभिलिखित होने हेतु दी गई दिनांक — 8.7.24
अभिलिखित तैयार न होने पर आवेदक को उपस्थित होने की गई दिनांक — X
अभिलेख तैयार होने का दिनांक — 6.7.24
अभिलिखित प्रदान करने का दिनांक — 8.7.24

प्रमाणित प्रतिलिपि
8/7/24
मुख्य लिपिक
अपर श्रमायुक्त कार्यालय
ग्वालियर (म.प्र.)

Scanned with CamScanner

प्रकरण क्र.179/बी/डब्ल्यू.सी.एक्ट/2023 फेटल

Witness No.....01.....for अनावेदक Deposition taken the.11-05-2024 day of.....Witness's apparent age 30 year States on शपथ my name is श्रीमती सूरज पत्नी स्व. वीर सिंह of occupation कुछ नहीं address ग्राम टिकटौली गुर्जर मैना बसई तहसील जौरा जिला मुरैना म.प्र.

कथन :-

01- मै मृतक वीर सिंह की विवाहिता पत्नी हूं मेरा पति अनावेदक संस्थान मे श्रमिक के रूप मे कार्य करते थे। कार्य करने के दौरान घटित दुर्घटना में आई चोटों के कारण उसकी मृत्यु दिनांक 30.08.2023 को हो गई थी। मेरे 03 बच्चे है जिसका नाम क्रमशः कुलदीप उम्र-09 वर्ष, दूसरी पुत्री कु0 मोनिका उम्र-07 वर्ष, तीसरा पुत्र अभिषेक उर्फ अंकुश उम्र-05 वर्ष है। मेरे पति 07 भाई थे जिनके नाम क्रमशः बडे जेठ का नाम दशरथ उम्र-55 वर्ष, पूरन उम्र-52 वर्ष, रामवीर उम्र-50 वर्ष, राणाजीत उम्र-48 वर्ष, रामनरेश उम्र-45 वर्ष, मृतक रामअख्तियार, मृतक वीर सिंह है। सभी शादीशुदा है रामनरेश की शादी नहीं हुई है। मेरे दो नंदे है जिनके नाम क्रमशः शीला उम्र-50 वर्ष, रामसखी उम्र-45 वर्ष है जो सभी शादीशुदा होकर अपनी ससुराल में रह रही है। मेरे ससुर रामकिशन की मृत्यु पूर्व में हो चुकी है। मेरी सास रामबेटी है जो मेरे साथ ही रहती है। मेरा पति जो वेतन लाते थो उससे मैं अपने बच्चे का भरण पोषण करती थी।

02- मेरा आधारकार्ड प्रदर्श पी-01 एवं बैंक पासबुक प्रदर्श पी-02, कुलदीप का आधारकार्ड प्रदर्श पी-03, मोनिका का आधारकार्ड प्रदर्श पी-04, अभिषेक उर्फ अंकुश का जन्म प्रमाण पत्र प्रदर्श पी-05, स्कूल द्वारा बच्चों का जारी प्रमाणीकरण प्रदर्श पी-06 है जिसकी छायाप्रति प्रदर्श पी-01 सी लगायत प्रदर्श पी-06 सी है। फोटो चस्पा प्रदर्श पी-07 है। मुझे जमाशुदा राशि दिलाये जाने का निवेदन है। उक्त जमाशुदा राशि के अलावा मुझे अनावेदक संस्थान द्वारा 14,00,000/-चौदह लाख रूपये प्राप्त हो चुके है।

बयान पढकर सुनाया सही होना स्वीकार मेरे बोलने पर टाईप किया गया

पुष्पराज सिंह चईके
COMMISSIONER
For Workmen's Compensation No.2
GWALIOR (M.P.)

पुष्पराज सिंह चईके
COMMISSIONER
For Workmen's Compensation No.2
GWALIOR (M.P.)

Scanned with CamScanner

प्रकरण क्रं.179/बी/डब्ल्यू.सी.एक्ट/2023 फेटल

Witness No.....02.....for आवेदक Deposition taken the.11-05-2024 day of.....Witness's apparent age 66 year States on सशपथ my name is श्रीमती रामबेटी पत्नी स्व. रामकिशन of occupation कुछ नहीं address ग्राम टिकटौली गुर्जर मैना बसई तहसील जौरा जिला मुरैना म.प्र.

कथन :-

01- मैं मृतक वीर सिंह की माता हूं मेरा पुत्र अनावेदक संस्थान मे श्रमिक के रूप मे कार्य करते थे। कार्य करने के दौरान घटित दुर्घटना में आई चोटों के कारण उसकी मृत्यु दिनांक 30.08.2023 को हो गई थी। मेरे पुत्र के 03 बच्चे है जिसका नाम क्रमशः कुलदीप उम्र-09 वर्ष, दूसरी पुत्री कु0 मौनिका उम्र-07 वर्ष, तीसरा पुत्र अभिषेक उर्फ अंकुश उम्र-05 वर्ष है। मेरे 07 पुत्र थे जिनके नाम क्रमशः दशरथ उम्र-55 वर्ष, पूरन उम्र-52 वर्ष, रामवीर उम्र-50 वर्ष, रणजीत उम्र-48 वर्ष, मृतक रामनरेश, मृतक रामअख्तियार, मृतक वीर सिंह है। सभी शादीशुदा है। मेरे दो पुत्री है जिन्के नाम क्रमशः शीला उम्र-50 वर्ष, रामसखी उम्र-45 वर्ष है जो सभी शादीशुदा होकर अपनी ससुराल मे रह रही है। मेरे पति रामकिशन की मृत्यु पूर्व मे हो चुकी है।

02- मेरा आधारकार्ड प्रदर्श पी-08, वोटरकार्ड प्रदर्श पी-09 एव बैक पासबुक प्रदर्श पी-10 है जिसकी छायाप्रति प्रदर्श पी-08 सी लगायत प्रदर्श पी-10 सी है। मुझे जमाशुदा राशि दिलाये जाने का निवेदन है।

बयान पढकर सुनाया सही होना स्वीकार

पुष्पराज सिंह उईके

COMMISSIONER
For Workmen's Compensation No.2
GWALIOR (M.P.)

मेरे बोलने पर टाईप किया गया

पुष्पराज सिंह उईके

COMMISSIONER
For Workmen's Compensation No.2
GWALIOR (M.P.)

24.6.24
25.6.24
1.7.24
66/500 Date 1/7/24
6.7.24
6.7.24
6.7.24

प्रमाणित प्रतिलिपि
8/7/24
मुख्य लिपिक
कार्यालय क्रमांक-2
ग्वालियर (म.प्र.)

Scanned with CamScanner

CANCELLED

न्यायालय प्रतिकार कमिश्नर कमांक 2 ग्वालियर (म.प्र.)

प्रकरण क्र. 180/B/2023/डब्ल्यू.सी.ए.(फैटल)

साक्षी फूड प्रोडक्टस ग्राम धनेला तहसील

COMMISSIONER
For Workmen's Compensation Act
GWALIOR (M.P.)

(1) बदी सिंह (पिता)
(2) श्रीमती कोमेश w/o स्व. राजेश (पत्नी)
(3) कु. सपना पुत्री स्व. राजेश 3य (16 वर्ष)
(4) कु. कीर्ति पुत्री स्व. राजेश 3य (15 वर्ष)
(5) बालू पुत्र स्व. राजेश 3य 12 वर्ष
(6) [illegible] पुत्र स्व. राजेश 3य 7 वर्ष)
निवासी - ग्राम धुरैया थाना झाँसी जिला मुरैना म.प्र.

~~आवेदन पत्र अंतर्गत धारा~~
~~पेश किये~~

30.05.2024

आवेदक द्वारा श्री ब्रम्हा अग्रवाल अधिवक्ता उपस्थित।
आश्रितगण/अनावेदकगण द्वारा श्री आलोक शर्मा अधिवक्ता उपस्थित।

प्रकरण जमा क्षतिधन वितरण पर तर्क हेतु नियत है।
जमा क्षतिधन राशि वितरण पर तर्क सुने गये।
इस आदेश द्वारा जमा क्षतिधन वितरण किया जा रहा है।

आवेदक साक्षी फूड्स प्रोडक्टस प्रा0लि0 की ओर से श्री ब्रम्हा अग्रवाल अधिवक्ता द्वारा उनके नियोजन में कार्यरत श्रमिक राजेश धुरैया की टेक खाली करते हुये अचानक हुई दुर्घटना में दिनांक 30.08.2023 को मृत्यु हो जाने के फलस्वरूप क्षतिपूर्ति राशि 8,88,620/–रूपये जरिये डी.डी.कमांक 182975 दिनांक 26.09.2023 द्वारा इस न्यायालय में जमा कराये गये है, जो विनिमय हेतु सावधि जमा राशि के रूप में राष्ट्रीयकृत बैंक में जमा कराई गई।

वितरण कार्यवाही हेतु दैनिक समाचार पत्र "पत्रिका" दिनांक 07 नवंबर 2023 को विज्ञप्ति जारी करते हुये आश्रितगण की उपस्थिति हेतु तिथि नियत की गई, जिसके अनुक्रम में आवेदकगण आश्रितता के संबंध में दस्तावेजी प्रमाण सहित उपस्थित हुये। किसी अन्य ने आश्रित होने के आधार पर क्लेम प्रस्तुत नही किया एवं क्षतिधन पर दावा प्रस्तुतकर्ता पर आश्रित न होने के संबंध में आपत्ति प्रस्तुत नहीं की।

मृतक की पत्नी श्रीमती कोमेश, मृतक के पिता बदी सिंह एवं मृतक की माता मित्ती की जाच साक्ष्य से यह प्रकट हुआ है कि मृतक के 04 बच्चे है जिनके नाम कमश बडी पुत्री सपना उम्र– 17 जिसकी आधारकार्ड में जन्मतिथि 01.01.2006 है जिसके अनुसार मृतक राजेश की मृत्यु दिनांक 30.08.2023 को उसकी उम्र–17 वर्ष 07 माह 29 दिन थी, दूसरी पुत्री कीर्ति उम्र– 16 वर्ष,

प्रमाणित किया जाता है कि कथन मूलरिकार्ड पर संलग्न है।
हस्ताक्षर
6/7/24

Scanned with CamScanner

ORDER SHEET

CASE NO- 180/B/WCAct/15

Date of order porceeding	Order of procedding with signature of presiding officer	Signature parties or pleaders where necessary

रामू उम्र– 14 वर्ष, श्यामू उम्र– 09 वर्ष है जो अवयस्क है। मृतक राजेश के दो भाई एवं 06 बहिन है जिनके नाम क्रमश सुरेन्द्र उम्र–40 वर्ष, धर्मवीर उम्र–27 वर्ष, सुनीता उम्र–46 वर्ष, कल्लो उम्र–43 वर्ष, सिया उम्र–40 वर्ष, अवधेश उम्र–38 वर्ष, गिरिजा उम्र–36 वर्ष, लालो उम्र– 35 वर्ष जो सभी शादीशुदा होकर अपने परिवार के साथ निवासरत है। मृतक के माता–पिता जिनके नाम क्रमश श्रीमती मित्ती उम्र– 65 वर्ष, बद्री उम्र– 70 वर्ष है। अभिलेखीय प्रमाण के रूप में प्रदर्श पी–01 लगायत प्रदर्श पी–15 दस्तावेज प्रस्तुत है। आश्रितगण मृतक की कमाई पर आश्रित थे। जांच साक्ष्य से स्पष्ट है कि मृत्यु के समय कर्मकार राजेश घुरैया की पत्नी श्रीमती कोमेश, मृतक की पुत्रीगण कु0 सपना, कु0 कीर्ति, मृतक के पुत्रगण रामू, श्यामू आश्रितगण होना प्रमाणित है।

आश्रितगण की सामाजिक स्थिति, मृतक कर्मकार के जीवित रहते हुये उनके जीवन स्तर, जीवन प्रत्याशा, भविष्य एवं वर्तमान परिदृश्य को दृष्टिगत रखते हुये न्यायालय मे निक्षिप्त धनराशि 8,88,620/–रूपये (आठ लाख अट्ठासी हजार छः सौ बीस) रूपये मय ब्याज का भुगतान क्षतिपूर्ति वितरण भुगतान निम्नानुसार किया जाता है:–

क.	नाम	राशि
1.	बद्री पुत्र स्व. शंकर सिंह उम्र– 70 वर्ष।	01– 1,00,000/–(एक लाख)रूपये की एफ.डी. आर. 01 वर्ष तक के लिए।
2.	श्रीमती मित्ती पत्नी बद्री आयु– 65 वर्ष।	01– 1,00,000/–(एक लाख)रूपये की एफ.डी. आर. 02 वर्ष तक के लिए।
3.	कु0 सपना पुत्री स्व. राजेश आयु– 17 वर्ष।	01– 1,00,000/–(एक लाख)रूपये की एफ.डी. आर. 02 वर्ष तक के लिए।
4.	कु0 कीर्ति पुत्री स्व. राजेश आयु– 16 वर्ष।	01– 1,00,000/–(एक लाख)रूपये की एफ.डी. आर. 03 वर्ष तक के लिए।
5.	रामू पुत्र स्व. राजेश आयु– 14 वर्ष।	01– 1,00,000/–(एक लाख)रूपये की एफ.डी. आर. 05 वर्ष तक के लिए।
6.	श्यामू पुत्र स्व. राजेश आयु– 09 वर्ष।	01– 1,00,000/–(एक लाख)रूपये की एफ.डी. आर. 10 वर्ष तक के लिए।

Scanned with CamScanner

7.	श्रीमती कोमेश पत्नी स्व. राजेश आयु- 35 वर्ष	01- 1,00,000/-(एक लाख)-1,00,000/-(एक लाख)रूपये की एफ.डी.आर. क्रमशः 01 एवं 02 वर्ष तक के लिए। 02- 88,620/-(अट्ठासी हजार छः सौ बीस) रूपये मय ब्याज सहित प्रकाशन शुल्क 1575/-काटे जाने के बाद राशि 87,045/-(सत्तासी हजार पैतालीस)रूपये बचत खाते के माध्यम से भुगतान की जावे।

शब्दों में-आठ लाख अट्ठासी हजार छः सौ बीस रूपये, अंको में- 8,88,620/-रूपये

बैंक को निर्देशित किया जाये कि एफ.डी.आर. पर ऋण भार आयद्य न करे। **एफ.डी.आर. पूर्ण होने पर मय ब्याज सहित संपूर्ण राशि बचत खाते से तत्काल भुगतान कर दी जाये। एफ.डी.आर. पर इस आशय की टीप अंकित की जावे, "समयावधि पूर्ण होने पर संपूर्ण राशि का भुगतान संबंधित आश्रित को किया जावे और इस हेतुक न्यायालय से पृथक आदेश की आवश्यकता नही है।'**

प्रकरण में अन्य कोई कार्यवाही शेष नहीं होने से प्रकरण का परिणाम दर्ज कर, अभिलेख अभिलेखागार में प्रेषित हो।

(पुष्पराज सिंह उईके)

COMMISSIONER
For Workmen's Compensation Nr
GWALIOR (M.P.)

24.6.24
25.6.24
7.7.24
68/520 Dated 1/7/24
8.7.24
6.7.24
8.7.24

प्रमाणित प्रतिलिपि

8/7/24

मुख्य लिपिक
श्रम न्यायालय ग्वालियर-2
ग्वालियर (म.प्र.)

Scanned with CamScanner

प्रकरण क.180/बी/डब्ल्यू.सी.एक्ट/2023 फेटल

Witness No.....01.....for आवेदक Deposition taken the.11-05-2024 day of.....Witness's apparent age 36 year States on शपथ my name is श्रीमती कोमेश पत्नी स्व राजेश of occupation कुछ नही address ग्राम घुरैया बसई पोस्ट घुरैया तहसील जौरा जिला मुरैना म.प्र.

कथन

01— मैं मृतक राजेश की विवाहिता पत्नी हू मेरे पति अनावेदक संस्थान मे श्रमिक के रूप मे कार्य करते थे। कार्य करने के दौरान घटित दुर्घटना में आई चोटों के कारण उसकी मृत्यु दिनांक 30.08.2023 को हो गई थी। मेरे पति से मुझे 04 बच्चे पैदा हुये जिनके नाम क्रमशः बड़ी पुत्री सपना उम्र–17 वर्ष, दूसरी पुत्री कीर्ति उम्र–16 वर्ष, रामू उम्र–14 वर्ष, श्यामू उम्र–09 वर्ष है। मेरे पति तीन भाई थे जिनके नाम क्रमशः सुरेन्द्र उम्र–40 वर्ष, धर्मवीर उम्र–27 वर्ष, तीसरे मेरे पति राजेश थे जिनकी मृत्यु हो चुकी है। मेरी 06 नंद है जिनके नाम क्रमशः सुनीता उम्र–46 वर्ष, कल्लो उम्र–43 वर्ष, सिया उम्र–40 वर्ष, अवधेश उम्र–38 वर्ष, निरिजा, उम्र–36 वर्ष, लालो उम्र–35 वर्ष जो सभी शादीशुदा होकर अपनी ससुराल मे रह रही है। मेरे सास–ससुर जीवित होकर अलग रहते है। मेरे ससुर का नाम बद्री उम्र–70 वर्ष, श्रीमती मिल्ती उम्र–65 वर्ष है। मेरे सास–ससुर के पास अपने जीवन यापन के लिये 15 बीघा जमीन है।

02— मेरा आधारकार्ड प्रदर्श पी–01, मेरी बैंक पासबुक प्रदर्श पी–02, मेरी पुत्री सपना का आधारकार्ड प्रदर्श पी–03, सपना की बैंक पासबुक प्रदर्श पी–04, कीर्ति का आधारकार्ड प्रदर्श पी–05 एवं उसकी बैंक पासबुक प्रदर्श पी–06, श्यामू का आधारकार्ड प्रदर्श पी–07, रामू का आधारकार्ड प्रदर्श पी–08 एवं उसकी बैंक पासबुक प्रदर्श पी–09 है उसका फोटो प्रदर्श पी–10, मेरी सास मिल्ती का वोटरकार्ड प्रदर्श पी–11 एवं बैंक पासबुक प्रदर्श पी–12, मेरे ससुर बद्री का वोटरकार्ड प्रदर्श पी–13 एवं बैंक पासबुक प्रदर्श पी–14 है जिसकी छायाप्रति प्रदर्श पी–01 सी लगायत प्रदर्श पी–09 सी एवं पी–11 सी लगायत पी–14 सी है। मुझे जमाशुदा राशि दिलाये जाने का निवेदन है। उक्त न्यायालय मे जमाशुदा राशि के अतिरिक्त मुझे 14,00,000/–चौदह लाख रूपये अनावेदक संस्थान द्वारा दिये गये है जो मुझे प्राप्त हो गये है।

बयान पढकर सुनाया सही होना स्वीकार — मेरे बोलने पर टाईप किया गया

पुष्पराज सिंह चौहान
COMMISSIONER
For Workmen's Compensation No.2
GWALIOR (M.P.)

Scanned with CamScanner

प्रकरण क्रं.180/बी/डब्ल्यू.सी.एक्ट/2023 फेटल

Witness No.....02.....for आवेदक Deposition taken the.11-05-2024 day of.....Witness's apparent age 75 year States on सशपथ my name is बदी सिह पुत्र शकर सिह of occupation किसानी address ग्राम घुरैया बसई पोस्ट घुरैया तहसील जौरा जिला मुरैना म.प्र.

कथन :-

01- मै मृतक राजेश का पिता हू मेरा पुत्र अनावेदक राजस्थान मे श्रमिक के रूप में कार्य करते थे। कार्य करने के दौरान घटित दुर्घटना में आई चोटों के कारण उसकी मृत्यु दिनांक 30.08.2023 को हो गई थी। मेरे पुत्र के 04 बच्चे है जिनके नाम कमशः बडी पुत्री सपना उम्र-17 वर्ष, दूसरी पुत्री कीर्ति उम्र-16 वर्ष, रामू उम्र-14 वर्ष, श्यामू उम्र-09 वर्ष है। मेरे तीन पुत्र थे जिनके नाम कमशः सुरेन्द्र उम्र-40 वर्ष, धर्मवीर उम्र-27 वर्ष, तीसरा पुत्र राजेश था जिसकी मृत्यु हो चुकी है। मेरी 06 पुत्रिया है जिनके नाम कमशः सुनीता उम्र-46 वर्ष, कल्लो उम्र-43 वर्ष, सिया उम्र-40 वर्ष, अवधेश उम्र-38 वर्ष, गिरिजा, उम्र-36 वर्ष, लालो उम्र-35 वर्ष जो सभी शादीशुदा होकर अपनी ससुराल में रह रही है। मै और मेरी पत्नी अपने बडे पुत्र सुरेन्द्र के साथ रहते है। मेरे पास अपने जीवन यापन के लिये 15 बीघा जमीन है। मेरा पुत्र राजेश जो वेतन लाता था वह अपनी पत्नी कोमेश को लाकर देता था जिससे वह अपना व अपने बच्चो का भरण पोषण करती थी।

02- मेरा वोटरकार्ड प्रदर्श पी-13 एवं बैक पासबुक प्रदर्श पी-14, मेरा आधारकार्ड प्रदर्श पी-15 है जिसकी छायाप्रति प्रदर्श पी-13 सी लगायत प्रदर्श पी-15 सी है। मुझे जमाशुदा राशि दिलाये जाने का निवेदन है।

बयान पढकर सुनाया सही होना स्वीकार मेरे बोलने पर टाईप किया गया

पुष्पराज सिंह चौहान

COMMISSIONER
For Workmen's Compensation No.2
GWALIOR (M.P.)

पुष्पराज सिंह चौहान

COMMISSIONER
For Workmen's Compensation No.2
GWALIOR (M.P.)

Scanned with CamScanner

प्रकरण क्र. 180/बी/डब्ल्यू.सी.एक्ट/2023 फेटल

Witness No.....03.....for अपीलकर्ता Deposition taken the.11-05-2024 day of.....Witness's apparent age 60 year States on सशपथ my name is श्रीमती मिती पत्नी बद्री सिंह of occupation कुछ नहीं address ग्राम घुरैया बसई पोस्ट घुरैया तहसील जौरा जिला मुरैना म.प्र.

कथन :-

01- मृतक राजेश की माता हूं, मेरा पुत्र अनावेदक संस्थान में श्रमिक के रूप में कार्य करते थे। कार्य करने के दौरान घटित दुर्घटना में आई चोटों के कारण उसकी मृत्यु दिनांक 30.08.2023 को हो गई थी। मेरे पुत्र के 04 बच्चे है जिनके नाम क्रमशः बड़ी पुत्री सपना उम्र–17 वर्ष, दूसरी पुत्री कीर्ति उम्र–16 वर्ष, रामू उम्र–14 वर्ष, श्यामू उम्र–09 वर्ष है। मेरे तीन पुत्र थे जिनके नाम क्रमशः सुरेन्द्र उम्र–40 वर्ष, धर्मवीर उम्र–27 वर्ष, तीसरा पुत्र राजेश था जिसकी मृत्यु हो चुकी है। मेरी 06 पुत्रिया है जिनके नाम क्रमशः सुनीता उम्र–46 वर्ष, कल्पनी उम्र–43 वर्ष, सिया उम्र–40 वर्ष, अवधेश उम्र–38 वर्ष, गिरिजा, उम्र–36 वर्ष, लालो उम्र–35 वर्ष जो सभी शादीशुदा होकर अपनी ससुराल में रह रही है। मै और मेरे पति अपने बड़े पुत्र सुरेन्द्र के साथ रहते है। मेरे पति के पास अपने जीवन यापन के लिये 15 बीघा जमीन है। मेरा पुत्र राजेश जो वेतन लाता था वह अपनी पत्नी कोमेश को लाकर देता था जिससे वह अपना व अपने बच्चों का भरण पोषण करती थी।

02- मेरा वोटरकार्ड प्रदर्श पी–11 एवं बैंक पासबुक प्रदर्श पी–12, जिसकी छायाप्रति प्रदर्श पी–11 सी लगायत प्रदर्श पी–12 सी है। मुझे जमाशुदा राशि दिलाये जाने का निवेदन है।

बयान पढकर सुनाया सही होना स्वीकार मेरे बोलने पर टाईप किया गया

पुष्पराज सिंह उईके
COMMISSIONER
For Workmen's Compensation No.2
GWALIOR (M.P.)

पुष्पराज सिंह उईके
COMMISSIONER
For Workmen's Compensation No.2
GWALIOR (M.P.)

P.T.O

Scanned with CamScanner

CPC CLED

न्यायालय प्रतिकार कमिश्नर कमांक 2 ग्वालियर (म.प्र.)

प्रकरण कं. 181/B/2023 / डब्ल्यू.सी.ए.(फैटल)

साक्षी फूड प्रोडक्टस ग्राम धनेला तहसील

COMMISSIONER
For Workmen's Compensation Act
GWALIOR (M.P.)

(1) श्याम मोहन (पिता)
(2) श्रीमती गुड्डी (मृ.)
निवासी- ग्राम धुरैया अमरोल जिला गुरैना म.प्र.

30.05.2024

आवेदक द्वारा श्री ब्रम्हा अग्रवाल अधिवक्ता उपस्थित।
आश्रितगण/अनावेदकगण द्वारा श्री आलोक शर्मा अधिवक्ता उपस्थित।

प्रकरण जमा क्षतिपूर्ति वितरण पर तर्क हेतु नियत है।

जमा क्षतिपूर्ति राशि वितरण पर तर्क सुने गये।

इस आदेश द्वारा जमा क्षतिपूर्ति वितरण किया जा रहा है।

आवेदक साक्षी फूड्स प्रोडक्टस प्रा0लि0 की ओर से श्री ब्रम्हा अग्रवाल अधिवक्ता द्वारा उनके नियोजन में कार्यरत श्रमिक गिर्राज धुरैया की टैंक खाली करते हुये अचानक हुई दुर्घटना में दिनांक 30.08.2023 को मृत्यु हो जाने के फलस्वरूप क्षतिपूर्ति राशि 9,51,200/–रूपये जरिये डी.डी.कमांक 182974 दिनांक 26.09.2023 द्वारा इस न्यायालय में जमा कराये गये हैं, जो तत्समय हेतु सावधि जमा राशि के रूप में राष्ट्रीयकृत बैंक में जमा कराई गई।

वितरण कार्यवाही हेतु दैनिक समाचार पत्र "पत्रिका" दिनांक 07 नवंबर 2023 को विज्ञप्ति जारी करते हुये आश्रितगण की उपस्थिति हेतु तिथि नियत की गई, जिसके अनुक्रम में आवेदकगण आश्रितता के संबंध में दस्तावेजी प्रमाण सहित उपस्थित हुये। किसी अन्य ने आश्रित होने के आधार पर क्लेम प्रस्तुत नही किया एवं क्षतिपूर्ति पर दावा प्रस्तुतकर्ता पर आश्रित न होने के संबंध में आपत्ति प्रस्तुत नहीं की।

मृतक के पिता श्याम मोहन की जांच साक्ष्य से यह प्रकट हुआ है कि मृतक के एक बड़ा भाई है जिसका नाम बालकराम है जो लगभग 28 वर्ष का है। मृतक के कोई बहन नहीं है। मृतक गिर्राज की शादी नही हुई है। मृतक की मां गुड्डी का देहांत 20 वर्ष पूर्व हो चुका है जिसका सरपंच द्वारा प्रमाणीकरण प्रदर्श पी–03 प्रस्तुत है। आश्रितगण मृतक की कमाई पर आश्रित थे।

प्रमाणित किया जाता है कि नकल मूलानुसार है।
8/7/24

Scanned with CamScanner

ORDER SHEET

CASE NO- 181/Bhwanish

Date of order porceeding	Order of procedding with signature of presiding officer	Signature parties & pleaders where necessary

जांच साक्ष्य से स्पष्ट है कि मृत्यु के समय कर्मकार गिर्राज घुरैया के आश्रितगण उसके पिता श्याम मोहन होना प्रमाणित है।

आश्रितगण की सामाजिक स्थिति, मृतक कर्मकार के जीवित रहते हुये उनके जीवन स्तर, जीवन प्रत्याशा, भविष्य, एवं वर्तमान परिदृश्य को दृष्टिगत रखते हुये न्यायालय में निक्षिप्त धनराशि 9,51,200/–रूपये (नौ लाख इक्यावन हजार दो सौ) रूपये मय ब्याज का भुगतान क्षतिधन वितरण भुगतान निम्नानुसार किया जाता है:–

क.	नाम	राशि
1	श्याम मोहन पुत्र मेहरबान सिंह उम्र– 60 वर्ष	01– 1,00,000/–(एक लाख)–1,00,000/–(एक लाख)रूपये की एफ.डी.आर. क्रमशः 01 लगायत 08 वर्ष तक के लिए। 02– 1,51,200/–(एक लाख इक्यावन हजार दो सौ) रूपये मय ब्याज सहित प्रकाशन शुल्क 1575/–काटे जाने के बाद राशि 1,49,625/–(एक लाख उन्नचास हजार छः सौ पच्चीस)रूपये बचत खाते के माध्यम से भुगतान की जावे।

शब्दों में–नौ लाख इक्यावन हजार दो सौ रूपये, अंकों में–9,51,200/–रूपये

बैंक को निर्देशित किया जाये कि एफ.डी.आर. पर ऋण भार आयध न करे। **एफ.डी.आर. पूर्ण होने पर मय ब्याज सहित संपूर्ण राशि बचत खाते से तत्काल भुगतान कर दी जाये। एफ.डी.आर. पर इस आशय की टीप अंकित की जावे, "समयावधि पूर्ण होने पर संपूर्ण राशि का भुगतान संबंधित आश्रित को किया जावे और इस हेतुक न्यायालय से पृथक आदेश की आवश्यकता नहीं है।'**

प्रकरण में अन्य कोई कार्यवाही शेष नहीं होने से प्रकरण का परिणाम दर्ज कर, अभिलेख अभिलेखागार में प्रेषित हों।

(पुष्पराज सिंह उईके)
COMMISSIONER
For Workmen's Compensation Act
GWALIOR (M.P.)

Scanned with CamScanner

 CRO 181/B/W(Mal)/23 F

प्रमाणित प्रतिलिपि

8/7/24

मुख्य लिपिक

प्रकरण क्रं.181/बी/डब्ल्यू.सी.एक्ट/2023 फेटल

Witness No.....01.....for आवेदक Deposition taken the.11-05-2024 day of.....Witness's apparent age 60 year States on सशपथ my name is श्री मान सिंह पुत्र मेहरबान सिंह of occupation कुछ नही address ग्राम धुरैया बस्ई पोस्ट धुरैया तहसील जौरा जिला मुरैना म.प्र.

कथन

01- मैं मृतक गिरांज का पिता हूं मेरा पुत्र मृतक गिरांज अनावेदक संस्थान मे श्रमिक के रूप से कार्य करता था। कार्य करने के दौरान घटित दुर्घटना में आई चोटों के कारण उसकी मृत्यु दिनांक 30.08.2023 को हो गई थी। मेरे दो बच्चे थे जिसमें एक की मृत्यु हो गई है दूसरे का नाम बालकराम है जो गिरांज से बड़ा है जो लगभग 28 वर्ष का है। गिरांज की शादी नहीं हुई थी। मेरी कोई पुत्री नही है। मेरी पत्नी गुड्डी की मृत्यु 20 वर्ष पूर्व हो चुकी है।

02- मेरा आधारकार्ड प्रदर्श पी-01, मेरी बैंक पासबुक प्रदर्श पी-02, संस्थान द्वारा मेरी पत्नी की मृत्यु के संबंध मे दिया गया प्रमाणीकरण प्रदर्श पी-03 है जिनकी छायाप्रति प्रदर्श पी-01 सी व पी-02 सी है। मुझे जमाशुदा राशि दिलाये जाने का निवेदन है। उक्त न्यायालय में जमाशुदा राशि के अतिरिक्त 14,00,000/ चौदह लाख रूपये अनावेदक संस्थान द्वारा दिये गये है जो मुझे प्राप्त हो गये है।

बयान पढकर सुनाया सही होना स्वीकार — मेरे बोलने पर टाईप किया गया

पुष्पराज सिंह उईके
COMMISSIONER
For Workmen's Compensation No.2
GWALIOR (M.P)

पुष्पराज सिंह उईके
COMMISSIONER
For Workmen's Compensation No.2
GWALIOR (M.P)

P.T.O

Scanned with CamScanner

प्रमाणित प्रतिलिपि

Scanned with CamScanner

M.P. Pollution Control Board

PCB Id: 33238

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 **Industry Details** **Sakshi Food Products**

Outward No: 16978-13/08/2021

Email : sfproductsgwl@gmail.com

Telephone : 9644062689

PLOT NO:Vill. Dhanela, AB Road, Morena,
Kaushal Goyal, Vill. Dhanela, AB Road, Morena, Vill. Dhanela, AB Road, Morena,
Morena - 476001
DIST : Morena, TAL : Morena, SIDC : Not In SIDC
Geographic location : Latitude-26.5000, Longitude-78.0000

Inspection Id : **951275 (On Application)** **RO Name :** **Gwalior**

2 **Type / Scale / Sector / Status :** ORANGE / SMALL / Pharmaceutical formulation / In Operation

3 **Inspection Dt & Time:** 12/08/2021 0:00 / Air , Water **Person Contacted :** Sajal Agarwal

4

Commissioned Dt : 01/10/2015 **Production Start Dt :** 10/10/2015 **Applicability of CRZ Rules :** No

5 **Water Consumption in Kilo Lts Per Day** Ind : 55.000 Dom : 1.500 **Borewells:** 1

6 **Waste Water generation / Discharge (klpd) :** Ind : 22.000 Dom : 0.800 **Tubewells:** 0

7 **Consumer No.(Electric Meter):** **Source of Water Supply:** Bore well

8 **Disposal Mode of Industrial / Domestic :** Septic Tank / On Land / Plantation

9 **Discharge Pt / Final Receiving Body (Ultimate):** ETP / own land

10 **Status of water consent Under the Water Act,1974:** AW-75848-30/09/2021 Last Inward:1085742-12/08/2021[PRO]

11 **Effluent Treatement plant (ETP) : Units, if provided and status :**
ETP Details : P-Collection Tank,P-Floculator,P-Pri Settling Tank,Pre- Plain Settling Tank,S-Aeration Tank,S-Sludge Drying Beds,S-U.A.S.B,T-Sand Filter,T-Treated Water Collection Tank

12 **Whether Industry is a member of CETP ?** No

13 **Boilers=1 , DG Sets=0 , Flue Gas =1, Process =0 , ETP Cap = 153 , Capacity of All = 3 H.P.**

APCM Details : Bag Filter,Cyclone
Fuel Used : Agro Waste
Stack Attached to : Boiler

14 **TSDF Name :** NOT Regd with any TSDF

15 **Lab Charges Pending :** **NIL** **Water Cess Charges Pending :** **NIL**

16 **Last Env. Form V :** **2019-2020** **Water Cess Return :** **HW Monthly Return :** **Defaulter**

17 **Last 3 Legal Action :**

Monthly Patrak Data : **Last Return : 201509** **HAZD Waste Disposal : NO DATA**

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 0, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 0	Meter Reading - 0, Kilo Litre - 0

M.P. Pollution Control Board

PCB Id: 33238

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updations				
0	-	Air - Water - Hazd ACTs Applicability ?	Air, Water	
q	-	CEO/MD/Owner Mobile No.	9644062689	
q	-	CEO/MD/Owner Name	Sajal Agarwal	
e	-	Electric Company Name (Power Supply)	mpvvkcl	
q	-	Occupier/Factory/Manager Mobile No.	9644062689	
q	-	Occupier/Factory/Manager Name	Sajal Agarwal	
p	-	On East Direction of the location of the Company	Road side	
p	-	On North Direction of the location of the Company	Agricultural land	
p	-	On South Direction of the location of the Company	Agricultural land	
p	-	On West Direction of the location of the Company	Agricultural land	
o	-	Production since (Date) or Proposed	10/10/2015	
g	-	Nos of Stacks (Flue Gas & Process)	0, 0	
k	-	**Recycler Registration Valid ??**	N.A	
m	-	W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	
n	-	Nos of Flow-Meters - W.C / W.W.G / ETP / STP =	0, 0, 0	
l	-	CETP Name	NOT a CETP Member	
d	-	Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	Yes	
General Observation				
a	-	Is the Industry in Operation ??	Yes	
a	-	R.O File No	11	
b	-	**Industry Operating without CCA**	No.	
c	-	**Has Production exceeded (last 1 Year) than CCA-Qty**	No.	
d	-	**Any products-NOT in CCA, manufactured-Last 3 MTHs**	No.	
e	-	**Foul Odour/Fugitive Emission/Bye Pass in Premises ??**	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	**Has Regn with CETP or TSDF expired ??**	N.A	
g	-	Waste Water Discharge Continious	No.	
h	-	Waste Water Discharge Non Continious	Yes	
h	-	Seperate Energy Meter for A.P.C.M ?	N.A	
h	-	Provision of any STAND-BY Pump ??	N.A	
p	-	Domestic Waste Water Generation	Yes	
p	-	Industrial Waste Water Generation	No.	
q	-	Industrial Waste Water Discharge	Yes	
q	-	Domestic Waste Water Discharge	Yes	
r	-	Waste Water Application on Own Land	Yes	
Air Related				
a	-	**Fuel Type confirmitive with CCA ?**	Yes	
b	-	**Av. Fuel Consumption EXCEEDING CCA limits**	No.	
c	-	**APC Measures confirmitive with CCA conditions ??**	Yes	
d	-	**ALL APCMs are in operation**	Yes	
e	-	SMF availability	Not Reqd	
f	-	**Thick Smoke observed in Flue Gas/Processes ??**	No.	
g	-	ph of Scrubbing Media	N.A	
h	-	Ultimate Disposal of Scrubbing Media	N.A	
i	-	Nos of Samples : Stack & Ambient	0, 0	
APP				
10	-	Waste Water Generation(I,D) Consented QTY	No.	
Water Parameter				
a	-	W.C per Day (Last 3 Months Average) - KLPD	55.6	

M.P. Pollution Control Board

PCB Id: 33238

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

b	-	Source of Water Supply	Bore well	
c	-	**W.W.G is EXCEEDING the CCA Limits**	No.	
d	-	**W.W Disposal as per the Consent Conditions ?**	Yes	
e	-	Was the ETP/STP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	**Did u observe ANY Discharge ??**	No.	
h	-	Nos of Samples collected	0	

Remarks :

Site Observations during Inspection , PCB-ID: (33238)

Industry inspected on 12/08/2021 in presence of Shri Sajal Agarwal. Board has grant consent under air & water act for manufacturing of Caramel color-15000 MT, Flavoured Concentrated/ Drinks-50 MT, Fruit Cuts-3000 MT & Invert syrup-3000 MT, which is valid upto 30/09/2021. Now occupier has applied for CCA renewal under air & water act for period of 03 years along with fee of Rs. 120000 deposited through net banking at H.O. Bhopal. Total W.C. is56.5 KLD & W.W.G.22.8 KLD. Industry has installed ETP (collection cum dousing tank, filter press, final treated tank) for treatment of generated waste water. Occupier having a 10 ton capacity of agro waste based boiler. For control of air emission cyclone & 30 meter height of stack has provided. Hence CCA renewal may be considered from 01/10/2021 to 30/09/2024. [1292]-12/08/2021
~ RO Comments/Reply :cca renewal may be considered-13/08/2021

W.C Notings: 55.6 kld[1292-NRO]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

Compliance Observed in this Inspections.

M.P. Pollution Control Board

PCB Id: 33238

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (33238)

A Sample Details

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	APCM	Fuel	Consp-Unit	SMF
1	Boiler	30	10 Ton./Hr.	FIL,CYC	Agro Waste	150 KG/HR.	NO

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Not Applicable.	I -N.A	0.000-M.T	N.A

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	Caramel Color	1500.000	1500.000 - M.T	1500.000	
2	Emulsifier	0.100	0.000 - M.T	0.000	
3	Flavoured Concentrate/Drinks	50.000	50.000 - M.T	50.000	
4	Fruit Cuts	3000.000	3000.000 - M.T	3000.000	
5	Invert Syrup	3000.000	3000.000 - M.T	3000.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	dextro syrup	60.000 - M.T
2	Fruits	3000.000 - M.T
3	process chemicals	6000.000 - KGS
4	sugar	5000.000 - M.T
5	vegetable oil	12.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 56.500	WWG : 22.800	Water Source	Remark
1	Boiler Feed	20.000	2.000	Borewell	
2	Cooling Water	0.500	0.100	Borewell	
3	Domestic Purpose	1.500	0.800	Borewell	
4	Floor / Utensils / Other Washing	10.000	0.900	Borewell	
5	Mnfg Process	25.000	22.000	Borewell	

H Solid Waste

Inspection Team : R.K.ROHITAS,E.E.

I hereby, that Latitude-Longitude, Inspection Photographs, all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(R.K.ROHITAS,E.E.)

ANNEXURE R/13

GSTIN : 09AAKCR6298Q1Z4

Original Copy

TAX INVOICE

RMD ENVIRO ENGINEERS PVT. LTD.

Regd. Office: D-49, F/F, Narayan Kunj, Colony, Fafrana Road, Modinagar
Ghaziabad, Uttar Pradesh, India
CIN : U90000UP2020PTC138628 ; PAN : AAKCR6298Q
Tel. : +91-9818959186, +91-9639901360 email : rmd.enviro@gmail.com

Invoice No.	: GST/2023-24/131	Vehicle No.	: UP15FT4686
Dated	: 28-11-2023	Station	: MORENA (M.P)
Place of Supply	: Madhya Pradesh (23)	E-Way Bill No.	: 401390699971
Reverse Charge	: N	P.O. No.	:
GR/RR No.	: 003 /28-11-2023	P.O. Date	:
Transport	: Bajrang Transport & Traders		

Billed to :
Sakshi Food Products
Village- Dhanela, A.B Road,
Morena Madhya Pradesh-476001

GSTIN / UIN : 23ACOFS6570P1ZA

Shipped to :
Sakshi Food Products
Village- Dhanela, A.B Road,
Morena Madhya Pradesh-476001

GSTIN / UIN : 23ACOFS6570P1ZA

Packing List Enclosed

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	Amount(₹)
1.	ETP PLANT COMPONENTS *50 KLD ETP PLANT*	8421	1.00	UNIT	6,50,000.00	6,50,000.00
						6,50,000.00
			Add : IGST		*@ 18.00 %*	1,17,000.00
			Grand Total	**1.00 UNIT**	₹	**7,67,000.00**

HSN/SAC	Tax Rate	Taxable Amt.	IGST Amt.	Total Tax
8421	18%	6,50,000.00	117000.00	1,17,000.00

Rupees Seven Lakh Sixty Seven Thousand Only

Bank Details : Bank- ICICI BANK
A/c. No. 125705001723, IFSC CODE- ICIC0001257

Terms & Conditions
E.& O.E.
1. Goods once sold will not be taken back.
2. Interest @ 24% p.a. will be charged if the payment is not made with in the stipulated time.
3. Subject to 'Ghaziabad' Jurisdiction only.
4. Cheque Bouncing Charges will be debited to party account.

Receiver's Signature :

For RMD ENVIRO ENGINEERS PVT. LTD.
For RMD ENVIRO ENGINEERS PVT. LTD.

Authorised Signatory
Authorised Signatory

29/11/23

GSTIN : 09AAKCR6298Q1Z4

Original Copy

TAX INVOICE

RMD ENVIRO ENGINEERS PVT. LTD.

Regd. Office: D-49, F/F, Narayan Kunj, Colony, Fafrana Road, Modinagar
Ghaziabad, Uttar Pradesh, India
CIN : U90000UP2020PTC138628 ; PAN : AAKCR6298Q
Tel. : +91-9818959186, +91-9639901360 email : rmd.enviro@gmail.com

Invoice No.	: GST/2023-24/134	Vehicle No.	: UP14KT1795
Dated	: 05-12-2023	Station	: MORENA (M.P)
Place of Supply	: Madhya Pradesh (23)	E-Way Bill No.	: 451392773504
Reverse Charge	: N	P.O. No.	:
GR/RR No.	:	P.O. Date	:
Transport	: Self		

Billed to :
Sakshi Food Products
Village- Dhanela, A.B Road,
Morena Madhya Pradesh-476001

GSTIN / UIN : 23ACOFS6570P1ZA

Shipped to :
Sakshi Food Products
Village- Dhanela, A.B Road,
Morena Madhya Pradesh-476001

GSTIN / UIN : 23ACOFS6570P1ZA

.Media-15B, Pump-1, Pipe&Fitting, PVC Tank-3,Elec. Panel-1,MPV-2

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	Amount(₹)
1.	ETP PLANT COMPONENTS	8421	1.00	UNIT	2,00,000.00	2,00,000.00
					Add : IGST @ *18.00 %*	**2,00,000.00** 36,000.00
					Grand Total	**1.00 UNIT** ₹ **2,36,000.00**

HSN/SAC	Tax Rate	Taxable Amt.	IGST Amt.	Total Tax
8421	18%	2,00,000.00	36,000.00	36,000.00

Rupees Two Lakh Thirty Six Thousand Only

Bank Details : Bank- ICICI BANK
A/c. No. 125705001723, IFSC CODE- ICIC0001257

Terms & Conditions
E.& O.E.
1. Goods once sold will not be taken back.
2. Interest @ 24% p.a. will be charged if the payment is not made with in the stipulated time.
3. Subject to 'Ghaziabad' Jurisdiction only.
4. Cheque Bouncing Charges will be debited to party account.

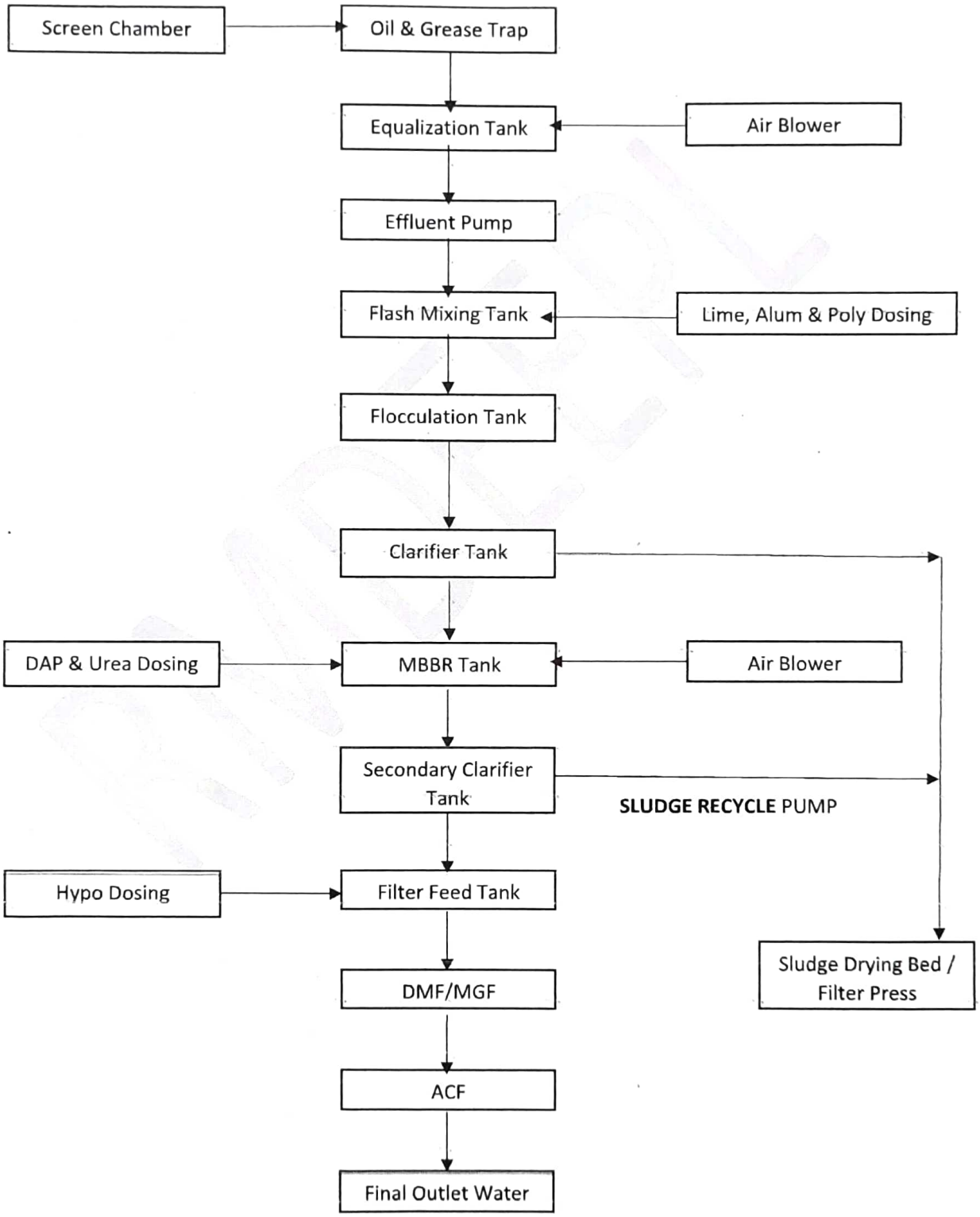
Receiver's Signature :

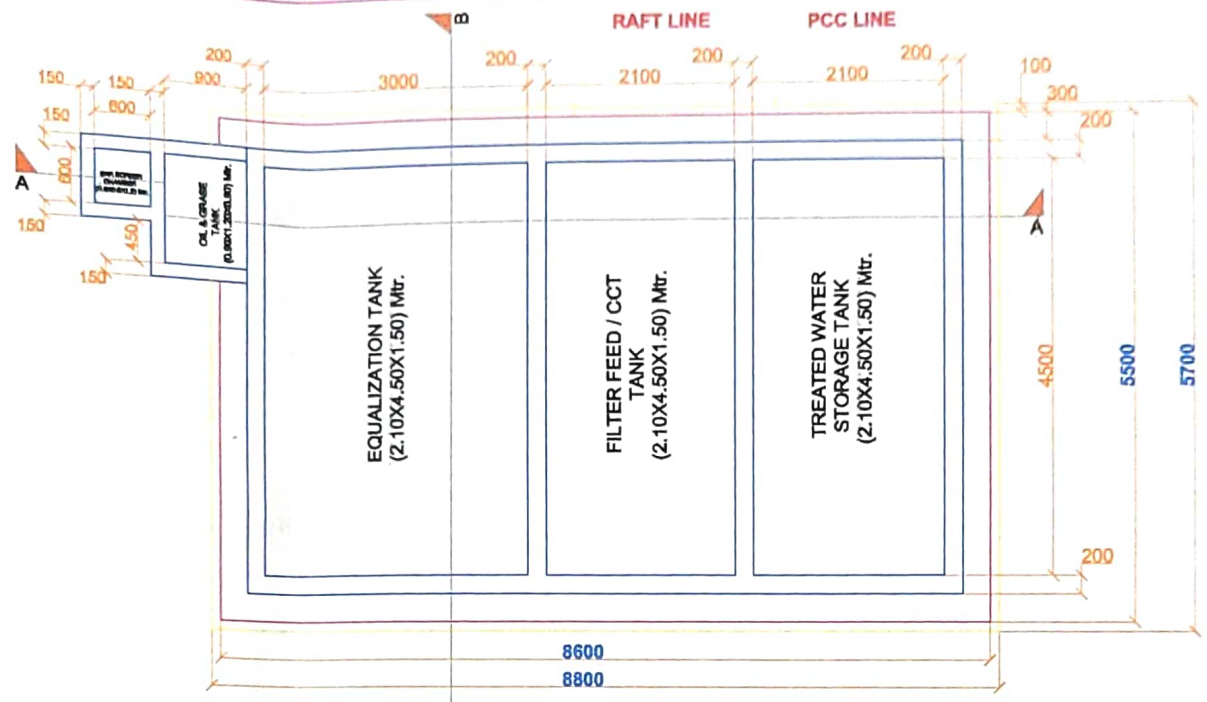
For RMD ENVIRO ENGINEERS PVT. LTD.
For RMD ENVIRO ENGINEERS PVT. LTD.

Authorised Signatory
Authorised Signatory

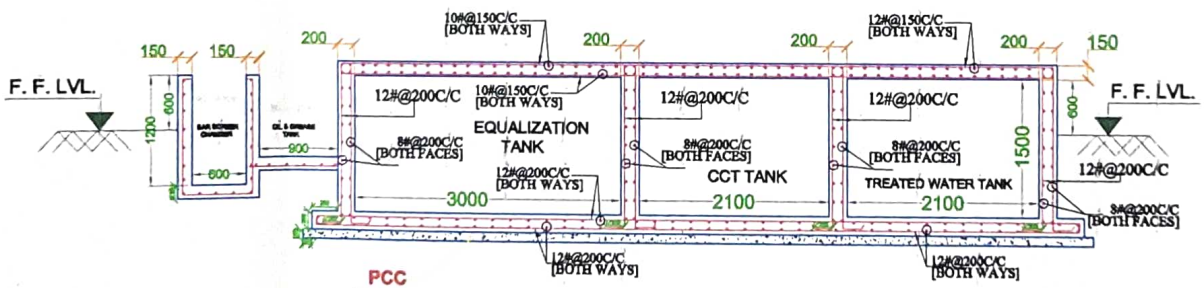
06/12

PROCESS FLOW DIAGRAM ETP PLANT WITH BIOLOGICAL TREATMENT

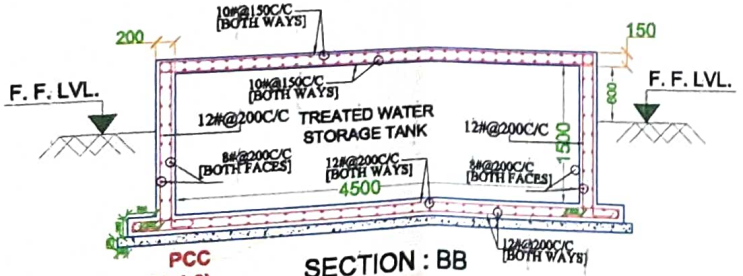




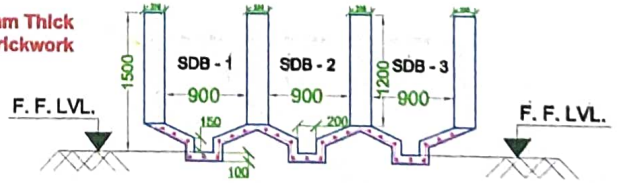
LAYOUT PLAN FOR RCC TANK



SECTION : AA



SECTION : BB



SECTION : CC

NOTES:-

[GENERAL]

[1] ALL DIMENSIONS ARE IN M.M. UNLESS OTHERWISE MENTIONED.

[2] ONLY FIGURED DIMENSIONS ARE TO BE FOLLOWED NEITHER THE BARS SHALL BE COUNTED NOR THE DIMENSIONS SCALED FROM THE DRG.

[3] ANY DISCREPANCY IN THE DRGS. SHALL BE BROUGHT TO THE NOTICE OF THE ARCHITECT / CONSULTANT AND CLARIFICATION OBTAINED IN WRITING PRIOR TO EXECUTION OF WORK.

[4] HIGH YIELD STRENGTH DEFORMED BARS OF YIELD STRESS 500 N/MM2 (Fe-500) WHICH CONFORM TO1786-1985 SHALL BE USED SHALL AS REINFORCEMENT.

[5] CLEAR COVER OF OUTER LAYER REINF. SHALL BE AS FOLLOWS. (a) FOOTING = 50 mm (b) COLUMN = 40 mm (c) BEAM = 30 mm (TOP & BOTTOM) OR DIA OF BAR WHICHEVER IS MORE (d) SLAB = 20 mm (c) WAIST SLAB = 30 mm R.C.C WALL = 40 mm (outer) & = 20 mm (inner)

[6] CONC. MIX FOR R.C.C. WORK SHALL BE OF GRADE M - 25 CONFORMING TO I.S. 456 - 2000.

[7] NECESSARY FIXTURE FOR ELECTRICAL, PLUMBING, ETC SHALL BE PROVIDED IN SLAB, BEAMS BEFORE EXECUTION AS PER RELEVANT DRGS.

[8] P.C.C.(1:4:8) SHALL BE PROVIDED.

[9] ALL PLAIN CONCRETE & RCC SHALL BE STRICTLY IN ACCORDANCE WITH THE PROVISION OF IS - 456:2000

[10] CUTTING,BENDING, FIXING & PLACING OF BARS SHALL BE IN ACCORDANCE WITH IS - 2502:1968, IS - 5525:1969 & IS - 456:2000

REFERENCES : IS 456 - 2000, IS - 13920, - 1993, IS - 1893 PART (1) : 2002, SP-16 , SP-34
ARCH. DRG. NO. - ALL LATEST ARCH. DRGS

REVISION		
S.N.	DATE	DESCRIPTIONS	INITIAL

PROJECT :-

CONSTRUCTION OF PROPOSED 50 KLD ETP PLANT BASED ON MBBR TECHNOLOGY

DRAWING TITLE :-

50 KLD ETP PLANT (LAYOUT RAFT LEVEL PLAN AND SECTION)

DRN. BY ER. VISHAL	DATE NOV.- 2023	SHEET NO.
CKD. BY MR. MANISH	SCALE N.T.S.	ST-01
DRG. NO.		

PROJECT :

CONSTRUCTION OF PROPOSED 50 KLD ETP BASED ON MBBR TECHNOLOGY

CLIENT :

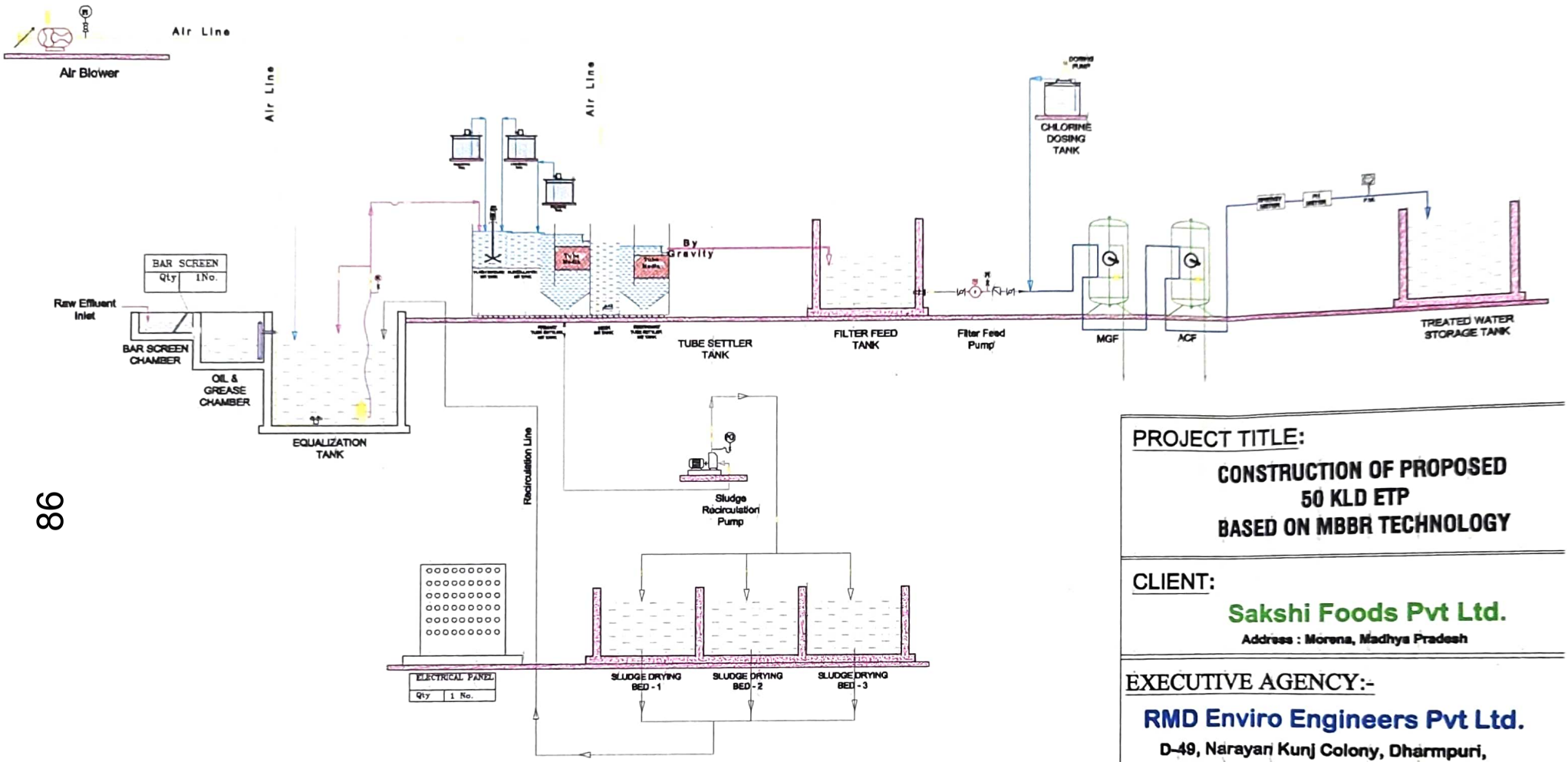
Sakshi Foods Pvt Ltd.

Address : Morena, Madhya Pradesh

EXECUTIVE AGENCY:

RMD Enviro Engineers Pvt Ltd.

D-49, Narayan Kunj Colony, Dharmpuri, Fatrana Road, Modinagar, Ghaziabad (U.P.)
Mob.:- 9818969186, 9639901360
E-mail:- rmd.enviro@gmail.com



PROCESS FLOW DIAGRAM OF ETP 50 KLD MBBR TECHNOLOGY
AT
SAKSHI FOODS PVT LTD, MORENA, MADHYA- PRADESH

PROJECT TITLE:

CONSTRUCTION OF PROPOSED 50 KLD ETP BASED ON MBBR TECHNOLOGY

CLIENT:

Sakshi Foods Pvt Ltd.

Address : Morena, Madhya Pradesh

EXECUTIVE AGENCY:-

RMD Enviro Engineers Pvt Ltd.
D-49, Narayani Kunj Colony, Dharmpuri,
Fafrana Road, Modinagar, Ghaziabad (U.P.)
Mob.:- 9818959186, 9639901360
E-mail:- rmd.enviro@gmail.com

Drawing Title :	PROCESS FLOW DIAGRAM	
Drawing By :	Er. Vishal Shukla	Drawing No. : RMDEEPL / ETP / FLOW DIAGRAM
Checked By :		Sign.—
Scale :	N.T.S.	
Date :	NOV. - 2023	

GPS Map Camera

FULL
CYLINDERS
READY
FOR USE

ANNEXURE R/15

पपाया टैंक की सफाई के लिए निर्देशों का पालन अवश्य करें

1. बिना सुपरवाइजर की उपस्तिथि के कोई भी श्रमिक टैंक के अंदर ना घुसे।
2. सुपरवाइजर फैक्ट्री के अंदर स्टोर से निम्नलिखित सुरक्षा उपकरण लेकर आये।
    a. पोर्टेबल ऑक्सीजन मीटर
    b. एयर ब्लोअर
    c. सेफ्टी बेल्ट एवं लाइफ लाइन वायर रोप
    d. ऑक्सीजन सिलिंडर एवं मास्क
3. बिना सुरक्षा उपकरण के टैंक की सफाई ना करें।
4. टैंक की सफाई से पहले उसमें पंप डालकर पानी को बहार निकला जाये।
5. सुपरवाइजर टैंक मैं पोर्टेबल ऑक्सीजन मीटर डालकर ऑक्सीजन लेवल का परिक्षण करे और उसके बाद एयर ब्लोअर से हवा डालें।
6. पानी निकलने के बाद सुपरवाइजर की उपस्तिथि मैं श्रमिक सेफ्टी बेल्ट पहन कर टैंक मैं उतरे। सेफ्टी बेल्ट का दूसरा हिस्सा लाइफ लाइन वायर रोप मैं बंधा होना चाहिए।
7. श्रमिक टैंक मैं उपस्थित अवशिस्ट को बाल्टी में इकट्ठा कर रस्सी की सहायता से दूसरे श्रमिक द्वारा बाहर निकालकर डिस्पोजल पिट में दाल दिया जाये।
8. आपातकालीन स्तिथि में श्रमिक को वायर रोप द्वारा खींचकर टैंक से बाहर निकला जाये एवं तुरंत ऑक्सीजन मास्क पहनाया जाये व निकटतम चिकित्सालय ले जाया जाये।
9. आपातकालीन स्तिथि में प्रबंधक को तुरंत सूचित किया जाये।

SAKSHI FOOD PRODUCTS

ANNEXURE R/16

MOCK FIRE DRILL REPORT

SAKSHI FOOD PRODUCTS

LOCATION: Morena, MP **Date: 01.12.2023**

LOCN.I/C: MANISH DUBEY, Manager

1. LOCATION OF EMERGENCY : Near Scrap Yard
2. NATURE OF EMERGENCY : Fire in Dry Grass & Bushes
3. DATE OF THE DRILL : 01.12.2023
4. DETAILS OF RESPONSE TIME : As per the details given below: -

S. No.	Activity	Time	Response Detailed description of activity
4.1	Emergency spotted at	03:05:05	Near Scrap Yard
4.2	Alarm raised (Vocal/hand siren)	03:05:15	By security guard, vocal as well as hand siren
4.3	Firefighting team reached at site and DCP operate Fire Extinguisher	03:06:30	1 ABC 6 Kg Fire Extinguishers operated.
4.4	Rescue team on site	03:06:30	Security Guards of Rescue Team came
4.5	Mutual Aid Members onsite	03:14:10	They were informed on telephone by Security Guard
4.6	All clear Signal given at	03:14:45	By Site Main Controller/Incident Controller at site.
4.7	FEATURES OF THE DRILL		Contingency was Fire in Dry Grass & Bushes, all team members acted as per the instructions by Site Main Controller/ Incident Controller.
4.8	OVERALL ASSESSMENT OF PREPAREDNESS FOR EMERGENCIES		Satisfactory
4.9	AREAS OF IMPROVEMENT		After cutting of grass, bundle of dry grass must be immediately disposed off.
5.0	TRAINING IMPARTED		Training imparted on DCP operation.
6.0	**REMARKS**		**Overall Performance was good.**

Signature of Location-In charge

SAKSHI FOOD PRODUCTS

SFP	Training Record	Format No. : SFP/F/HRD/04 Rev. No. : 00 Page No. : 01 of 01

TRAINING SUBJECT :-	GOOD MANUFACTURING PRACTICES – • NO objects in pockets. • No objects in waist • Good operational practices. 4 PERSONAL HYGIENE
DATE OF TRAINING :-	18/06/2024.
TIME (START) :-	11:00 AM.
FACULTY/ TRAINER:-	MR. GAURAV GUPTA, AUDITOR, ROHS CERTIFICATION.

This information to all Concern that training on above mentioned subject will be conducted on the scheduled date & time. All under Listed Persons are Requested to Present for this Training on the same date & time

S.N	NAME OF TRAINEE	DEPTT	ACKNOWLEDGEMENT	SIGN. FOR ATTANDANCE	GRADE&REMARKS
1.	MANISH DUBEY.	QC.	–		OK
2.	SATYENDRA RAJAK.	PRODUCTION.	–		OK
3.	DINESH RAJPOOT	PRODUCTION.	–		OK
4.	BANTI KUSHWAH.	PACKING.	–	BANTI	OK
5.	AJEET GODSELE	QA.	–		OK
6.	RINKU SINGH.	SORTING.	–		OK
7.	HARIMOHAN.	SORTING.	–	HARIMOHAN	OK
8.	DHEERAJ NARGE.	SORTING.	–		OK
9.	ASHOK.	SORTING.	–	ASOK	OK
10.	RAGHVENDRA.	PRODUCTION.	–		OK

Sign of MR-

Sign of Trainer-